

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.375/MP/2019

Coram:

Shri P.K. Pujari, Chairperson

Shri I.S. Jha, Member

Shri Arun Goyal, Member

Date of Order: 16.4.2021

In the matter of

Application under subsection (4) of section 28 of Electricity Act, 2003 and Regulation 10 of the Central Electricity Regulatory Commission (Fee and Charges of Regional Load Despatch Centre and other related matters) Regulations, 2019 for determining the NLDC Charges for the control period 01.04.2019-31.03.2024.

And in the matter of

National Load Despatch Centre (NLDC)
Power System Operation Corporation of India Limited (POSOCO),
Registered Office: B-9, Qutub Institutional Area, 1st Floor,
Katwaria Sarai, New Delhi- 110016

....Petitioner

Versus

Users of Northern Regional Load Despatch Centre (NRLDC):

Users under the category of Distribution Licensees and Buyers

1. Chairman, UPPCL, Uttar Pradesh Power Corporation Limited, Shakti Bhawan, 14-Ashok Marg, Lucknow-226001
2. Principal Secretary, Government of J&K, Civil secretariat, Srinagar, J&K.
3. CMD, Rajasthan Rajya Vidyut Prasaran Nigam Limited, Vidyut Bhawan, Vidyut Marg, Jaipur-302005
4. Chairman, RUVNL, 132 KV Sub Station Building Calgiri Road, Malviya Nagar, JAIPUR-302017
5. CMD, Punjab State Transmission Corporation Limited, PSEB Head Office The Mall, Patiala-147 001
6. Managing Director, Haryana Vidyut Prasaran Nigam Limited, Shakti Bhawan, Sector-6, Panchkula-134109



7. Chief Engineer, Haryana Power Purchase Center, Room No-308, Shakti Bhawan, Sector-6 Panchkula-134109, Haryana
8. CMD, Delhi Transco Limited, Shakti Sadan, Kotla Road, New Delhi-110 002
9. Chairman, Himachal Pradesh State Electricity Board Ltd., Kumar House, Vidyut Bhawan, Shimla-171004
10. SE SLDC, Himachal Pradesh Load Society, Totu, Shimla-171 011, Himachal Pradesh
11. Managing Director, Power Transmission Corporation of Uttarakhand Limited, 7-B, Lane No-1, Vasant Vihar Enclave, Dehradun - 248 001.
12. Managing Director, Uttarakhand Power Corporation Ltd., Kanwli Road, Urja Bhawan, Dehradun-248001, Uttarakhand
13. Chief Engineer, Electricity Department, UT Chandigarh, Sector 9-D, UT Chandigarh-160019
14. Chief Electrical Engineer, North Central Railway General Manager Office, Subedarganj Uttar Madhya Railway, Allahabad, UP- 211011.
15. The DGM, Electrical, National Fertilizers Limited, District:- Ropar, Naya Nangal 140124, Punjab
16. Chief General Manager, PGCIL Kurukshetra (± 800 KV HVDC Inter Connector Project) V.P.O. Bhadson, Opp Piccadilly Sugar Mill, Tehsil INDRI, District Karnal-132117 (Haryana)
17. Senior DGM, PGCIL Bhiwadi HVDC (± 500 KV), 4th Km Mile Stone, Bhiwadi-Alwar Bye-Pass Road, P.O. Khijuriwas, Distt. Alwar, (Rajasthan)-301018.
18. General Manager, PGCIL, Dadri HVDC (± 500 KV), PO-Vidyut Nagar, Distt: Gautambuddh Nagar (U.P.)-201008.
19. Senior GM, PGCIL, Agra HVDC Terminal 765/400/220 KV, Sub-Station, 6 KM, Mile Stone, Shamshabad Road, P.O. Shyamo, Agra-283125 (U.P.)
20. Senior DGM, PGCIL, Ballia HVDC (± 500 KV) Sub-Station, Village & Post: Ibrahimpatti, (via Krihirapur), Tehsil: Belthra Road, Distt: - Ballia (U.P.) Pin-221716.

21. General Manager, PGCIL Rihand HVDC Station, Inside NTPC Rihand Plant Premises, P.O-BijpurDistt: Sonebhadra, (U.P.) Pin-231223.

Users under the category of Generating Stations and Sellers

22. General Manager, Singrauli Super Thermal Power Station, NTPC, Shakti Nagar, UP-231222
23. General Manager, Singrauli Solar PV Power Project, NTPC, Shakti Nagar, UP-231222
24. General Manager, Singrauli Small Hydro Power Project, NTPC, Shakti Nagar, UP-231222
25. General Manager, Rihand Super Thermal Power Station-I, NTPC, Rihand Nagar, UP-231223
26. General Manager, Rihand Super Thermal Power Station-II, NTPC, Rihand Nagar, UP-231223
27. General Manager, Rihand Super Thermal Power Station-III, NTPC, Rihand Nagar, Dist-Sonebhadra, UP – 231223
28. General Manager, Dadri, National Capital Power Project, DadriDhaulana Road, Distt. GautamBuddh Nagar, UP-201008
29. General Manager, Dadri – Stage - II, National Capital Power Project, NTPC, DadriDhaulana Road, Distt. GautamBuddh Nagar, UP-201008
30. General Manager, Firoz Gandhi Unchahar Thermal Power Project-I, NTPC, P.O. Unchahar, Distt. Raibareilly, UP-229406
31. General Manager, Firoz Gandhi Unchahar Thermal Power Project-II, NTPC, P.O. Unchahar,,Distt. Raibareilly, UP-229406
32. General Manager, Firoz Gandhi Unchahar Thermal Power Project-III, NTPC, P.O. Unchahar, Distt. Raibareilly, UP-229406
33. General Manager, Firoz Gandhi Unchahar Thermal Power Project-IV, NTPC, P.O. Unchahar, Dist.: Raibareilly, UP-229406
34. General Manager, Firoz Gandhi Unchahar Solar PV Power Project, NTPC, Unchahar, Distt. Raibareilly, UP
35. General Manager, Dadri Gas Power Project, NTPC, Dhaulana Road, Distt. GautamBuddh Nagar, UP-201008

36. General Manager, Dadri Solar PV Power Project, NTPC, Dhaulana Road, Distt. GautamBuddh Nagar, UP-201008
37. General Manager, Auraiya Gas Power Project(Gas Fired, RLNG Fired, Liquid Fired), NTPC, Dibiyapur, DisttEtawah, UP-206244
38. General Manager, Anta Gas Power Project (Gas Fired, RLNG Fired, Liquid Fired), NTPC, Distt. Baran, Rajasthan-325209
39. General Manager, Koldam HPP, NTPC, Post- Barman, Dist- Bilaspur, Himachal Pradesh 174013
40. Station Director, Narora Atomic Power Station, NPCIL, Narora, Distt. Bulandshahar, UP-202389
41. Station Director, Rajasthan Atomic Power Station-B, NPCIL, Rawatbhata, PO-Anu Shakti Vihar, Kota, Rajasthan-323303
42. Station Director, Rajasthan Atomic Power Station-C, NPCIL, (RAPS-5&6) NPCIL Rawatbhata, PO-AnushaktiVihar, Kota, Rajasthan-323303
43. General Manager, Bairasiul Hydro Electric Project, NHPC Ltd., Surangini, Distt. Chamba, HP-176317
44. General Manager, Salal Hydro Electric Project, NHPC Ltd, Jyotipuram, Distt. Udhampur, J&K-182312
45. General Manager, Tanakpur Hydro Electric Project, NHPC Ltd., Banbassa, Distt. Champawa,Uttarakhand-262310
46. General Manager, Chamera-I Hydro Electric Project, NHPC Ltd., Khairi, Distt. Chamba, HP-176310
47. General Manager, Uri Hydro Electric Project, NHPC Ltd., Mohra, Distt. Baramulla, J&K-193122
48. General Manager, Chamera-II Hydro Electric Project, NHPC Ltd., Karian, Distt. Chamba, HP-176310
49. General Manager, Chamera-III Hydro Electric Project, NHPC Ltd., Dharwala,Distt.- Chamba,HP-176311
50. General Manager, Dhauliganga Hydro Electric Project, NHPC Ltd., Tapovan, Dharchula, Pithoragarh, Uttarakhand-262545



51. General Manager, Dulhasti Hydro Electric Project, NHPC Ltd., Chenab Nagar, Distt. Kishtwar, J&K-182206
52. General Manager, Uri-II Hydro Electric Project, NHPC Ltd., Nowpura, Distt. Baramulla, J&K-193123
53. General Manager, Parbati HE Project Stage-III, NHPC Ltd., Behali, P.O-LarjiKullu 175122 Himachal Pradesh
54. Chief Engineer, Sewa-II Power Station, NHPC Ltd. Mashke, post Bag no-2, P.O-Khari, Dist: Kathua, Jammu and Kashmir -176325
55. The Chief Engineer (Electrical), Kishanganga HEP, NHPC Ltd., Office cum Residential colony, Kralpora, Distt: Bandipora, Jammu and Kashmir-193502
56. The General Managar, Parbati-II, HEP, NHPC Ltd., E&M Complex, Sainj, Distt. Kullu 175134, Himachal Pradesh
57. General Manager, NapthaJhakhri HEP, Satluj Jal Vidyut Nigam Ltd. Power Project, Jhakri, Rampur, Distt. Shimla, HP-172201
58. General Manager, Rampur HEP, SatlujJalVidyut Nigam Ltd. Power Project, Jhakri, Rampur, Distt. Shimla, HP-172201
59. General Manager, Tehri Hydro Development Corporation Ltd., Bhagirath Puram, Tehri, Uttrakhand-249001
60. General Manager, Koteswar HEP, THDCIL, Koteswarpuram, Post Office-PokhariTehriGarwal, Uttarakhand -249146
61. General Manager, ADHPL, Village- Prini, PO -JagatSukh, Tehsil - Manali, Distt-Kullu (H.P) India.
62. General Manager, Indra Gandhi Super Tharmal Power Project, APCPL, PO - Jharli, TahsilMatanhail, Dist – Jhajjar, (Haryana)-124125
63. General Manager, KarchamWangtoo HEP, Himachal Baspa Power Company Limited, Sholtu Colony, PO- Tapti, Dist-Kinnaur, -172104 (HP).
64. Director, Malana – II, Everest Power Pvt. Ltd, Hall-A/ First Floor Plot No-143-144, UdyogVihar, Phase -4, Gurgaon, Haryana 122015
65. Company Secretary, Shree Cement Thermal Power Project, Bangurnagar, Beawar , Dist -Ajmer, Rajasthan -305901



66. Company Secretary, GreencoBudhil HPS Ltd, Plot No. 1367 Road No- 45, Jubilee Hills, Hyderabad- 500033
67. Project General Manager, Himachal Sorang Power Limited, D-7, Lane-I, Sector-I, New Shimla, Shimla, H.P.-171009.
68. Director (Power Regulation), Bhakra Power House, BBMB, SLDC Complex , 66 KV Substation, Industrial Area Phase-I, Madhya Marg, BBMB Chandigarh
69. Superintending Engineer, Dehar HEP, BBMB, PW, Solapper, Tehsil Sundernagar, District: Mandi Himachal Pradesh-175017
70. Superintending Engineer, Pong Power House Circle, Power wing BBMB Talwara, District: Hoshiarpur, Punjab 144216
71. General Manager, Sainj HEP, HPPCL, Larji, Distric - Kullu, Himachal Pradesh, 175122
72. Manager, SB Energy Four Private Ltd., Bhadla (SPD 200MW), 5th Floor, worldmark-2, Asset, Area-8 Hospitality District, Aerocity, NH – 8, Delhi-110037
73. Sr. Manager, RENEW SOLAR POWER Pvt. Ltd, Commercial Block-1, Zone 6, Golf Course Road, DLF City phase-V, Gurugram- 122009, Haryana
74. Vice President, Azure Power India Pvt. Ltd., 3rd Floor, Asset .301-304 & 307 Worldmark 3, Aerocity, New Delhi -110037
75. Associate Vice President) BD- HOD, Mahoba Solar (UP) Pvt. Ltd., 4th floor, South Wing, Adani Corporate House, Shantigram, Near Vaishnav Devi Circle, SG Highway, Ahmedabad 382 421, Gujarat
76. Vice President, Azure Power Thirty Four Pvt. Ltd., 3rd Floor, Asset 301-304 and 307, World Mark-3, Aerocity, New Delhi – 110037
77. Manager (BD), Tata Power Renewable Energy Ltd., Corporate Centre, A Block, 34, SantTukaram Road, CamacBunder, Mumbai - 400009

Users under the category of Inter State Transmission Licensees

78. Executive Director, PGCIL, NRTS-I, Power Grid Corporation of India Ltd., B-9, Qutab Institutional Area, New Delhi-110016.
79. Director, Operations, Powerlinks Transmission Ltd., 10th Floor, DLF Tower-A, District Centre, Jasola, New Delhi-110044

80. Executive Director & CEO, Jaypee POWERGRID Ltd. F-Block, Sector -128 Noida- U.P
81. Director, Adani Transmission India Ltd, Business Development, Achalraj, Opp Mayor Bungalow, Law Garden, Ahmedabad 380009.
82. Managing Director, ParbatiKoldam Transmission Company LTD., 5thFloor 1A, JMD Galleria, Sec-48, Sohna Road, Gourgan, Haryana 122018.
83. General Manager, Indira Gandhi Super Thermal Power Project, Aravali Power company Private Limited, P.O.: Jharli, Dist-Jhajjar
84. The Vice President, NRSS XXIX Transmission Limited,F-1, Mira Corporate Suite, Ishwar Nagar, Mathura Road, New Delhi – 110065.
85. The DIRECTOR, Patran Transmission Company Limited, 400 KV 220kV GIS Substation, Village-Banwala, Tehsil-Patran, District: Patiala 147105 Punjab.
86. The Vice President, RAPP Transmission Company Ltd, F-1, Mira Corporate Suite, Ishwar Nagar, Mathura Road, New Delhi – 110065
87. The Vice President, NRSS XXXI (B) Transmission Ltd. 503, windsor off CST Road, Kalina, Santacruz (E), Mumbai 400098
88. The Vice President, NRSS XXXVI Transmission Ltd. Essel Infra projects Ltd. 06th Floor, Plot No. 19, Film City, Sec-16 A, Gautam Buddha Nagar , Noida U.P. – 201301
89. CEO, POWERGRID Unchahar Transmission Ltd. 765/400/220kV Substation, Village Chauferava, Post &Dist Fatehpur, Uttar Pradesh, 212601
90. The CEO, POWERGRID KALA AMB Transmission Ltd., 400/220 KV GIS Sub Station, Vill. MeerpurKotla, PO. Trilokpu Tehsil. Nahan, Distt. Sirmour 173030, Himachal Pradesh
91. The Vice President, GurgoanPalwal Transmission Ltd., F-1, Mira Corporate Suite, Ishwar Nagar, Mathura Road, New Delhi – 110065

Users of Western Regional Load Despatch Centre (WRLDC):

Users under the category of Distribution Licensees and Buyers

1. Managing Director, MSEDCL, Prakashgadh, 5th Floor, Bandra East, Maharashtra Mumbai 400051.

2. Managing Director, GUVNL, Sardar Patel Vidyut Bhavan race Course Gujarat Vadodara 390007.
3. Managing Director, MP Power Management Co Ltd, 3rd Floor, Block No 11, Shakti Bhavan, Rampur, Madhya Pradesh 482008
4. Managing Director, CSPDCL, PO - Sunder Nagar Chhattisgarh Raipur, Dangania 492013.
5. Secretary (Power), Electricity Department, UT of Daman & Diu, Sachivalaya, Daman & Diu Moti Daman 396210
6. Secretary (Power), UT of Dadra Nagar & Haveli, Secretariat, Electric Department, 66kv Amli Road, Dadra Nagar & Haveli Silvassa 396230
7. Managing Director, ESSAR STEEL INDIA LIMITED, 27th KM, Surat Hazira Road, Gujarat Surat 394270
8. Chief Electrical Engineer, Goa Electricity Department, Government of Goa, 3rd Floor, VidyutBhavan, Panjim, Goa – 403001.
9. General Manager, Bhadravathi HVDC, Power Grid Corporation of India Ltd, Sumthana Village, Bhadravathi(Tahsil), Bhadravathi, Chandrapur(Dist), Maharashtra-442 902
10. General Manager, Vindhayachal HVDC, NH-3 Opp.NTPCHospital,Old Tiny Tots Bldg,P.O.Vindhyanagar,Distt : Singrauli(Dist), Madhya Pradesh-485886
11. BARC FACILITY- Plant Superintendent, BARC-Nuclear Recycle Board(NRB), BARC, Tarapur, Mumbai – 401502, Maharashtra
12. Station Incharge, +/- 800 kV Champa HVDC Terminal, Power Grid Corporation of India Ltd, Vill: Taga, Tahsil: Akaltara, Janjgir-Champa, Chhattisgarh - 495868

Users under the category of Generating Stations and Sellers

13. General Manager, Korba STPS STG (I& II), NTPC Ltd., P.O.: VikasBhavan, Jamnipali, Korba(District), Chhattisgarh- 495 450.
14. General Manager, Korba STPS STG (III), NTPC Ltd, P.O.VikasBhavan, Jamnipali, Korba(Dist), Chhattisgarh- 495 450.
15. General Manager, VSTPS-STAGE-I, Vindhayachal STPS, NTPC Ltd, P.O.: Vindhyanagar, Sidhi(District), Madhya Pradesh – 486 885

16. General Manager, VSTPS-STAGE-II, Vindhayachal STPS, NTPC Ltd. ,P.O.: Vindhyanagar, Sidhi(Dist),Madhya Pradesh – 486 885
17. General Manager, VSTPS-STAGE-III, Vindhayachal STPS, NTPC Ltd, P.O.: Vindhyanagar, Sidhi(Dist),Madhya Pradesh – 486 885
18. General Manager, VSTPS-STAGE-IV, Vindhayachal STPS, National Thermal Power Corporation of India Ltd, P.O Vindhyanagar, Sidhi(Dist),Madhya Pradesh – 486 885
19. General Manager, VSTPS-STAGE-V, Vindhayachal STPS, National Thermal Power Corporation of India Ltd, P.O Vindhyanagar, Sidhi(Dist),Madhya Pradesh – 486 885
20. General Manager, Kawas Gas Power Project, NTPC Ltd , P.O.Aditya Nagar, Surat, Gujarat - 394 516
21. General Manager, Gandhar Gas Power Project, NTPC Ltd, P.O.: NTPC Township, Bharuch(Dist), Gujarat- 392215
22. General Manager, SIPAT TPS Stg-I, NTPC Ltd, SIPAT, Chhattisgarh - 495558.
23. General Manager, SIPAT TPS Stg-II, NTPC Ltd., SIPAT, Chhattisgarh-495558.
24. General Manager, Mouda STPP Stage-I, NTPC Ltd, MoudaRamtek Road, P.O.Mouda, Nagpur (Dist), Maharashtra
25. General Manager, Mouda STPP Stage-II, NTPC Ltd, MoudaRamtek Road, P.O.Mouda, Nagpur (Dist), Maharashtra
26. General Manager Solapur STPS Post Hotgi Power Station, PO: Hotgi Station, Taluka: South Solapur, District: Solapur, Maharashtra-413215.
27. Station-Incharge, NTPC Ltd LARA STPP, - Vill-ChhapporaPo+Ps- Pussora, Raigarh, Chattisgarh-496001
28. Station-Incharge, NTPC Ltd. Gadarwara STPP, Village-Dongargaon, PO: Gangai, Tehsil- Gadarwara, Dist-Narsinghpur, Madhya Pradesh (Mobile: 9004497016)
29. General Manager ,2 X 135 MW Kasaipali Thermal Power Project, ACB (India) Ltd. District - Korba Chhattisgarh Chakabura 495445
30. General Manager, Bharat Aluminium Co. Ltd, Captive Power plant-II, BALCO Nagar Chhattisgarh Korba 495684

31. Executive Director, Costal Gujarat Power Ltd (CGPL-UMPP), TundaVandh Road, Tunda Village, Mundra, Gujarat Kutch 370435
32. Excecutive Director, DB Power, Village - Baradarha, Post - Kanwali, Dist - Janjgir, Champa, Chhattisgarh Baradarha 495695
33. Executive Director Jindal Power Ltd. Stg-I, OP Jindal STPP, PO-Tamnar, Gjarghoda Tehsil, Chhattisgarh District - Raigarh, 496107
34. Executive Director Jindal Power Ltd. Stg-II, OP Jindal STPP, PO-Tamnar, Gjarghoda Tehsil, Chhattisgarh District - Raigarh, 496107
35. Executive Director, DGEN Mega Power Project, Plot No Z-9, Dahej SEZ Area (Eastern side), At: Dahej, Taluka-Vagra, Dist-Bharuch, Gujarat 392130
36. Executive Director, GMR Warora Energy Limited, Plot No B-1, Mohabala MIDC Growth Center Post Tehsil - Warora, Dist – Chandrapur, Maharashtra 442907
37. Executive Director, ESSAR POWER MP LTD. Village Bandhora, Post-Karsualal, Tehsil- Mada, Distt. Singrauli, Madhya Pradesh - 486886
38. Head(Commercial), GMR CHHATTISGARH ENERGY LTD, Skip House, 25/1, Museum Road, Karnataka, Banglore-560025
39. Managing Director, JaypeeNigrie Super Thermal Power Project, Nigri District, Singrauli, Madhya Pradesh 486668
40. Executive Director, DCPD, OP Jindal STPP, PO-Tamnar, Gjarghoda Tehsil, Chhattisgarh District - Raigarh, 496107
41. Station Director, Nuclear Power Corporation of India Ltd, Kakrapara Atomic Power Station, PO - via Vyara, Dist – Surat, Gujarat - 395651
42. Station Incharge, Kakrapar Atomic Power Project-3&4(KAPP-3&4), Regd. Office: NPCIL, 16th Floor, Centre-1, World Trade Centre, Cuffe Parade, Colaba, Mumbai-400005
43. Station Director, Tarapur Atomic Power Station 1&2, Nuclear Power Corporation of India Ltd, P.O. TAPP, Thane(Dist), Maharashtra- 401 504
44. Station Director, Tarapur Atomic Power Station 3&4, Nuclear Power Corporation of India Ltd, P.O. TAPP, Thane(Dist), Maharashtra- 401 504

45. Managing Director, Korba West Power Co.Ltd., Village - ChhoteBhandar, P.O. - Bade Bhnadar, Tehsil - Pussore, District - Raigarh, Chhattisgarh Raigarh 496100
46. Managing Director, KSK Mahanadhi , 8-2-293/82/A/431/A, Road No 22 Jubilee Hills Andhra Pradesh Hyderabad 500033
47. General Manager(Comml), LANCO Power Ltd, Plot No - 397, phase -III, UdyogVihar, Haryana Gurgaon 122016
48. General Manager, NTPC-SAIL Power Company Privte Ltd, Puranena Village, Chhattisgarh Dist - Durg, Bhilai 490021
49. General Manager, Ratnagiri Gas & Power Pvt Ltd (RGPPPL), 5th floor, GAIL Jubilee Tower, B-35-36, Sector-1, Noida, GautamBudh Nagar, Uttar Pradesh 201301
50. M/s Sasan Power Ltd, DACK,I Block,2ndFloor,NourthWing,Thane ,BelapurRoad,Koparkhairana Maharashtra New Mumbai -400710
51. Member (Power) , Narmada Control Authority, Narmada Sadan, Sector -B, Scheme No 74, Vijaynagar, Indore, Madhya Pradesh-452010 (Mobile: 9978934846)
52. CEO, MB Power (Madhya Pradesh) Ltd., Vilagelaharpur,postJaithari, Dist: Anupur, Madhya Pradesh-484330
53. Chief General Manager, RKM PowergenPvt. Ltd., Village: Uchpinda, PO: Dhurkot, Dist: Janjgir-Champa, Chhattisgarh -495692
54. Head (Commercial), Jhabua Power Ltd., Village – Barrella, Post – Attaria, Tahsil –Ghansor, Dist – Seoni, Madhya Pradesh – 480997
55. Head(Commercial), Dhariwal Infrastructure Ltd., CESC House, Chowringhee Square, Kolkata – 700001
56. Head (Commercial), SKS Power Generation Chhattisgarh Ltd., 501B, Elegant Business Park, Andheri Kurla Road, J B Nagar, Andheri (East), Mumbai – 400059 (Mob: 07389939063)
57. Sr. Vice President (Power), M/s. TRN Energy Pvt. Ltd., 18, Vasant Enclave, Rao Tula ram Marg, New Delhi-110057
58. Mahindra Renewables Pvt Ltd, RUMS, Deputy Manager, Mahindra Towers, Dr. G.M BhosaleMarg, P.K KurneChowk, Worli, Mumbai-400018

59. Arinsun Clean Energy Pvt Ltd, RUMS, Construction Manager, Unit-3, ACEPL, Rewa Ultra Mega Solar Plant, Gurh Tehsil, Dist. Rewa, MP- 486553
60. ACME Jaipue Solar Power Pvt Ltd, RUMS, Senior Manager, Plot No 152, Sector-44, Gurgaon-122002, Haryana
61. OSTRO Kutch Wind Pvt. Ltd, Sr. Manager, Unit No G-0, Mira Corporate Suites,1&2 Iswar Industrial Estate, Mathura Road, New Delhi-110065
62. GIWEL II -5th Foolr Tower C,Building-8 DLF Cyber City, Haryana Gurugram 122002
63. GIWEL III -5th Foolr Tower C,Building-8, DLF Cyber City, Haryana Gurugram 122002
64. Inox Wind Infrastructure Services LTdDayapara Gujarat Kutch 370625
65. Khargone Super Thermal Power Project,POKhedi (Bujurg)So-Bediya,Disr-Khargone,MPKhargone -451113
66. ReNew Power LTD,Commercial Block 1 Zone 6,Golf Race CourseRoad,DLF City Phase V Haryana Gurugram -122009

Users under the category of Inter State Transmission Licensees

67. General Manager, Power Grid Corporation of India Ltd. Western Region - I Headquarters, PO - Sampritinagar,Nari Ring Road, Nagpur, Maharashtra - 440026
68. Managing Director, Essar Power Transmission Co. Ltd.- 27 Km Surat Hazira Road, Surat Gujarat -394270 India
69. Executive Director, Jindal Power Ltd., OP Jindal STPP, OP Jindal STPS, PO-Tamnar, Chhattisgarh District - Raigarh, 496107
70. Executive Director, Torrent Power Grid Ltd, Torrent House, Off Ashram Road, Gujarat Ahmedabad 380009
71. General Manager, Western Transco Power Limited., 601,6th Floor,Hallmark Business Plaza,OppGurunanak Hospital,,Bandra(E), Mumbai-51
72. General Manager, Western Transmission Gujarat Limited., 601,6th Floor,Hallmark Business Plaza,OppGurunanak Hospital,,Bandra(E), Mumbai-51

73. General Manager (Comml), Adani Power Ltd. Achalraj, Opp. Mayor Bungalow, Law Garden, Ahmedabad, Gujarat - 380006
74. Head (Commercial), Bhopal Dhule Transmission Company Ltd., Sterlite Grid Ltd. 634 Tulip, New Minal Presidency, J K Road, Ayodhya Bypass, Madhya Pradesh Bhopal 462023
75. Head (Commercial), RaichurSolapur Power Transmission Company Ltd, Patel Estate, SV Road, Jogeshwari West, Mumbai 400102
76. Head(Commercial), Jabalpur Transmission Company Limited (JTCL)-Sterlite Grid Ltd. 634 Tulip, New Minal Presidency, J K Road, Ayodhya Bypass, Madhya Pradesh Bhopal 462023
77. RAPP Transmission Company, Sterlite Grid Ltd. 634 Tulip, New Minal Presidency, J K Road, Ayodhya Bypass, Madhya Pradesh Bhopal 462023
78. Powergrid Warora Transmission Ltd(PWTL), CEO, Sampriti Nagar, Nari Ring Road, Nagpur, Maharashtra- 440026
79. Chhattisgarh-WR Transmission Limited (CWRTL), General Manager, 8A, Sambhav House, Judges Bunglow Road, Bodakdev Ahmedabad, Gujarat- 380015
80. Powergrid Parli Transmission Ltd, CEO, Sampriti Nagar, Nari Ring Road, Nagpur, Maharashtra- 440026
81. Khargone Transmission Limited, O&M Head Office, A (Tulip) - 634 , Project Director – Asset Management and Grid Planning, New Minal Residency , J.K Road Near Ayodha Bypass Road, Bhopal – 462023
82. Sipat Transmission Limited, 8A, Sambhav House Judges Bunglow Road, Bodakdev Gujarat Ahmedabad – 380015
83. Power Grid-Jabalpur Transmission Ltd.Powergrid Corporation of India Limited, WR-II, Head Quarter, SamaSavli Road, Opp. Ambe School, Gujarat Vadodara 390008.
84. Odisha Generation Phase II Transmission Ltd,Power Grid Corporation of India Ltd. Western Region - I Headquarters, PO - Uppalwadi, Sampritinagar, Maharashtra Nagpur 440026.
85. Raipur-RajnandgaonWarora Transmission Ltd,8A,Sambhav House Judges BunglowRoad,Bodakdev Gujarat Ahmedabad 380015.

Users of Eastern Regional Load Despatch Centre (ERLDC):

Users under the Category of Distribution Licensees & Buyers

1. Chairman, Bihar State Holding Co. Ltd., Vidyut Bhavan, Bailey Road, Patna, Bihar 800021
2. Chairman, Jharkhand UrjaVikash Nigam Limited, Dhurwa Road, Ranchi, Jharkhand 834002
3. Chairman, Damodar Valley Corporation, DVC Tower, VIP Road, Kolkata, WB 700054
4. Chairman, Grid Corporation of India Ltd, Janpath, Bhubaneswar, Odisha 751022
5. Secretary, Power Deptt., Govt. of Sikkim, Kaji Road Sikkim Gangtok 731101
6. Chairman, West Bengal State Electricity Distribution Corporation Limited, BidyutBhavan, Saltlake, Kolkata WB 700091
7. Executive Director, ERTS – I, Power Grid Corporation Limited, Board Colony, Shastri Nagar, Patna-800023
8. Addl. General Manager, NTPC VidyutVyapar Nigam Limited, Lodhi Road New Delhi 110003.
9. The DGM(Commercial), Power Grid Corporation Of India Ltd., RHQ, ERTS-II, CF-17, Action Area-1C, New Town, Kolkata 700156, West Bengal.
10. Users under the Category of Generating Stations & Sellers
11. General Manager, Farakka Super Thermal Power Plant-I&II, NTPC Ltd., Farakka, WB 742236
12. General Manager, Kahalgaon Super Thermal Power Plant-I NTPC Ltd, Bhagalpur Bihar 813214
13. General Manager, Kahalgaon Super Thermal Power Plant-II NTPC Ltd, Bhagalpur Bihar 813214
14. Executive Director, Talcher Super Thermal Power Stn-I NTPC Ltd, Nayapalli, Odisha 751012
15. Chief Engineer (Elect), Teesta V HEP, NHPC, Singtam, East Sikkim 737134
16. Chief Engineer, Rangit Hydro Electric Project NHPC, P.O. Rangit Nagar South Sikkim 737111

17. Chairman, Damodar Valley Corporation DVC Tower, VIP Road West Bengal Kolkata 700054
18. General Manager, Farakka Super Thermal Power Plant-III, NTPC Ltd., Farakka, WB 742236
19. CEO, Maithon Power Limited MA-5 Gogna Colony, P.O: Maithon, Dhanbad, Jharkhand 828027
20. Addl. General Manager, National Thermal Power Corporation Limited, BARH Thermal Power Station, Patna, Bihar 803213
21. President & Director - Projects, GATI Infrastructure Pvt.Ltd, 268, UdyogVihar, Phase-IV, Gurgaon, Haryana 122001
22. DGM (Electrical), Adhunik Power & Natural Resource Limited Village: Padampur, PS: Kandra Tata-Seraikela Road, Jharkhand 832105.
23. Addl. General Manager(Commercial), Talcher Solar PV, ER-II Headquarters,NTPC Limited, 3rd Floor, OLIC Building, Plot No.: N-17/2, Nayapalli, Odissa Bhubaneswar 751012.
24. GM (Power Sales & Regulatory), GMR Kamalanga Energy Ltd, Plot No.-29, Satyanagar, Bhubaneswar, Odissa-751007.
25. Head Power & Sales, Jindal India Thermal Power Ltd., Plot No.12,Local Shopping Complex,Sector-B1,Vasant Kunj, New Delhi- 110070.
26. Head Commercial, Tata Power Trading Co. Ltd ., C-43,Sec-62, UP Noida 201307.
27. Sr. General Manager (PP), Grid Corporation of India Ltd., Janpath, Orissa, Bhubaneswar 751022.
28. AGM ,Dans Energy Pvt. Ltd. 5th Floor, DLF Building No. 8, Tower C, DLF Cyber City, Phase – II, Gurgaon- 122002, Haryana.
29. The General Manager(O&M), Bharatiya Rail Bijlee Company Ltd. Nabinagar,Khera Police Station Dist.-Aurangabad, Bihar-824303.
30. Sr.Vice President(O&M),TeestaUrja Ltd.(Teesta -III HEP) Vijaya Building, 2nd Floor, 17 Barakhamba Road New Delhi New Delhi 110001.

31. VP(Commercial),Sneha Kinetic Power ,roject Private Ltd,1366, Road no. 45, Jubilee Hills, Hyderabad 500033,Telangana.
32. President –Technical, Shiga Energy Private Ltd.,5th Floor, DLF Building No.8, Tower C, Phase-II, Gurgaon 122002,Haryana.
33. GM(C&RA),OPGC, Zone-A,7th Floor, Fortuna Towers,Chandrashekharapur, Bhubaneswar 751023,Odisha.
34. General Manager (O&M),Darlipali Super Thermal Power Project NTPC Ltd. Odisha Darlipali,Sundergarh 770072 .
35. AGM(EEMG),Nabinagar Power Generation Corporation Ltd NPGC Nabinagar, Bihar Aurangabad 831014

Users under the Category of Inter-State Transmission Licensees

36. Chairman, East North Interconnection Company Ltd., C-2, Mathura Road, New Delhi 110065
37. Executive Director, ER-I, Power Grid Corporation (I) Ltd, Board Colony,Shastri Nagar, Patna- 800023.
38. General Manager, Powerlinks Transmission Limited Vidyut Nagar, Siliguri WB 734015.
39. Head- Asset Manament/O&M, Purulia&Kharagpur Transmission Comp. Ltd,634A-Tulip New MinalResidency,J.K Road Near Ayodhya Bypass Road,Bhopal-462023.
40. Sr.Vice President, Teestavalley Power Transmission Ltd.,Vijaya Building, 2nd Floor, 17 BarakhambaRoad,New Delhi -110001.
41. Project Director, Odisha Generation Phase-II Transmission LimitedF-1 Mira Corporate Suites, 1&2 IshwarNagar,OkhlaCrossing,Mathura Road, New Delhi— 110065.
42. The DGM(Commercial),Power Grid Corporation Of India Ltd.,RHQ, ERTS-II, CF-17, Action Area-1C, New Town, Kolkata 700156,West Bengal.
43. The General Manager,Darbhanga-Motihari Transmission Company Ltd.,A-26/03,Mohan Cooperative Industrial Estate,MathuraRoad,New Delhi 110044.

Users of Southern Regional Load Despatch Centre (SRLDC):



Users under the category of Distribution Licensees and Buyers

1. Chairman cum Managing Director
APTRANSCO, VidyutSoudha, Gunadala, Vijayawada 520 004, Andhra Pradesh.
2. Chairman cum Managing Director, TSTRANSCO, VidyutSoudha, Hyderabad 500 082, Telangana
3. Managing Director, PCKL, KPTCL building, Cauvery Bhavan, Bangalore-560 009, Karnataka
4. Chairman, KSEB, VaidyuthiBhavanam, Pattom, Trivandrum 695 004, Kerala
5. Chairman, TNEB, 144, Anna Salai, Chennai 600 002, Tamil Nadu
6. Superintending Engineer, PUDUCHERRY ELE. DEPT, Electricity Dept. of Pondicherry, Pondicherry 605 001
7. Chief Engineer (Electrical)
Goa Electricity Board, Office of Chief Electrical Engineer (Electrical)
Govt. of Goa, VidyuthBhavan, 3rd Floor, Panaji, Goa 403 001
8. Executive Director
POWERGRID HVDC, PGCIL, Southern Regional Transmission System – II,
Near RTO Driving Test Track, Singanayakanhalli, Yelahanka, Bangalore 560 064, Karnataka

Users under the category of Generating Stations and Sellers

9. Executive Director, RAMAGUNDAM STG I & II
NTPC, RSTPS, Jyothi Nagar, Dist. Karim Nagar, Telangana - 505 215
10. Executive Director, RAMAGUNTAM STG III
NTPC, RSTPS, Jyothi Nagar, Dist. Karim Nagar, Telangana - 505 215
11. Executive Director, SIMHADRI STG II
NTPC, District - Vishakhapatnam, Simhadri – 531 020, Andhra Pradesh
12. Executive Director, SIMHADRI STG I
NTPC, District - Vishakhapatnam, Simhadri – 531 020, Andhra Pradesh
13. Executive Director, NTPC, TALCHER STG II
NTPC, Kaniha, Deepshikha - P.O, District – Angul 759 147, Orissa

14. General Manager (O&M), Kudgi STPP
NTPC, T.K.BasavanaBagewadi, BijapurDist 586 121, Karnataka
15. Chief General Manager, NLC TPS II STG I
Neyveli Lignite Corpn. Ltd, Thermal Power Station II, Neyveli 607 801, Tamil Nadu
16. Chief General Manager, NLC TPS II STG II
Neyveli Lignite Corpn.Ltd , Thermal Power Station II, Neyveli 607 801, Tamil Nadu
17. Chief General Manager, NLC TPS I EXPANSION
Neyveli Lignite Corpn. Ltd., Thermal Power Station I (Exp.), Neyveli 607 801, Tamil Nadu
18. Chief General Manager, NLC TPS II EXPANSION
Neyveli Lignite Corpn. Ltd., Thermal Power Station II (Expn.), Neyveli 607 801, Tamil Nadu
19. Chief General Manager, New Neyveli Thermal Power Project, Neyveli 607 807, Cuddalore Dist. Tamil Nadu
20. Station Director, MAPS
Nuclear Power Corpn. Of India Ltd, Madras Atomic Power Station, Kalpakkam 603 102, Tamil Nadu
21. Station Director, KGS UNITS 1&2
Nuclear Power Corpn. Of India Ltd, Kaiga Generating Station, Kaiga 581 400, Karwar, Karnataka
22. Station Director, KGS UNIT 3&4
Nuclear Power Corpn. Of India Ltd, Kaiga Generating Station, Kaiga 581 400, Karwar, Karnataka
23. The Station Director, KNPP Unit-1
Kudankulam Nuclear Power Project, Nuclear Power Corporation of India Ltd., Kudankulam Post, RadhapuramTaluk – 627 106, Tamil Nadu
24. The Station Director, KNPP Unit-2
Kudankulam Nuclear Power Project, Nuclear Power Corporation of India Ltd., Kudankulam Post, RadhapuramTaluk – 627 106, Tamil Nadu
25. The Executive Director
NTPC Tamilnadu Energy Company Ltd., Vallur Thermal Power Project, Vellivoyalchavadi Post, PoneriTaluck, TiruvallurDist, Chennai – 600 013, Tamil Nadu

Nadu

26. The Executive Director
NLC Tamilnadu Power Limited, 2 * 500MW JV Thermal Power Project, Harbour Estate, Tuticorin – 628 004, Tamilnadu
27. Executive Director, LANCO KODAPALLI St II
LANCO KONDAPALLI POWER PVT. LTD, Kondapalli, IbrahimpatnamMandal, PIN 521 228, Telangana
28. Executive Director, LANCO KODAPALLI St III
LANCO KONDAPALLI POWER PVT. LTD, Kondapalli, IbrahimpatnamMandal, PIN 521 228, Telangana
29. The Chairman & Managing Director
Meenakshi Energy Pvt Ltd. (Phase I), 405, Saptagiri Towers, 1-10-75/1/1 to 6, Begumpet, Secunderabad – 500 016, Telangana
30. The Chairman & Managing Director
Meenakshi Energy Pvt Ltd (Phase II), 405, Saptagiri Towers, 1-10-75/1/1 to 6, Begumpet, Secunderabad – 500 016, Telangana
31. The General Manager
Simhapuri Energy Ltd., MadhuconGreenlands, 6-3-866/2, 3rd Floor, Begumpet, Hyderabad – 560 016, Telangana
32. The President & CEO
Coastal Energen Pvt Limited, 7th Floor, Buhari Towers, No. 4 Moores Road, Chennai 600 006, Tamil Nadu
33. The Chief Commercial Officer (CCO)
Sembcorp Energy India Ltd., 6-3-1090, A-Block, 5th Floor, T.S.R Towers, Raj Bhavan Road, Somajiguda, Hyderabad 500082, Telangana
34. The AGM-Electrical
IL&FS Tamil Nadu Power Company Ltd, C. Pudhupettai (Post), Parangipettai (Via), Chidambaram (TK), Cuddalore 608 502, Tamil Nadu
35. The Chief Commercial Officer (CCO)
Sembcorp Energy India Ltd., 6-3-1090, A-Block, 5th Floor, T.S.R Towers, Raj Bhavan Road, Somajiguda, Hyderabad 500 082, Telangana
36. Associate Director-Business Development
FRV Andhra Pradesh Solar Farm-I Pvt. Ltd., Aria Tower - Unit 5 C, 5th Floor, JW Marriott Hotel, Aerocity Asset Area 4, Hospitality District, Near Indira Gandhi



International Airport, New Delhi 110 037

37. Associate Director-Business Development
FRV Andhra Pradesh Solar Farm-II Pvt. Ltd., Aria Tower - Unit 5 C, 5th Floor,
JW Marriott Hotel, Aerocity Asset Area 4, Hospitality District, Near Indira Gandhi
International Airport, New Delhi 110 037
38. General Manager
Azure Power thirty six private limited, 3rd floor, Asset 301-304, World mark 3,
Aerocity, Delhi, 110037
39. Group Head Commercial
Tata Power Renewable Energy Limited, 2nd Floor, Block B, Corporate Centre,
34, Sant Tukaram Road, Carnac Bunder, Mumbai 400 009
40. The Manager
ACME Karnal Solar Power Pvt. Ltd., Plot No. 152, Sector-44, Gurugram,
Haryana 122 003
41. The Manager
ACME Bhiwadi Solar Power Pvt. Ltd., Plot No. 152, Sector-44, Gurugram,
Haryana 122 003
42. The Manager
ACME Hisar Solar Power Pvt. Ltd., Plot No. 152, Sector-44, Gurugram, Haryana
122 003
43. The GM (Commercial)
NTPC Ananthapuramu Ultra Mega Solar park, Southern Region Head Quarters,
, NTPC Bhavan, Kavadiguda Main Road, Secunderabad 500 080, Telangana
44. General Manager - Projects
Green Infra Renewable Energy Limited, 5th floor, Tower C, Building No.8, DLF
Cyber city, Gurugram, Haryana 22 002
45. Chief operating officer (Wind & Solar)
Mytrah Energy (India) Energy Pvt Ltd, 8001, S NO 109 Q city, Nanakramguda,
Gachibowli, Hyderabad, Telangana -500032
46. The Assistant General Manager (Electrical)
Orange Sironj Wind Power Pvt Ltd, F-9, 1st Floor, Manish Plaza-1, Plot No 7,
MLU Sector-10, Dwarka, New Delhi- 110075

Users under the category of Inter State Transmission Licensees

47. Executive Director
POWERGRID ISTS, Southern Regional Transmission System – II, Near.RTO Driving Test Track, Singanayakanhalli, Yelahanka, Bangalore – 560 064, Karnataka.
48. The Project In Charge
Raichur Sholapur Transmission Company Limited, Patel Estates, S.V.Road, Jogeshwari (West), Mumbai 400 102, Maharashtra
49. The Project In Charge
Kudgi Transmission Ltd., Building No 3, Second Floor, Sudeep Plaza, MLU Sector - 11, Pocket - 4, Dwarka, NEW DELHI – 110 075, Delhi
50. The Project In Charge
Powergrid Vizag Transmission Ltd. Vizag 400kV SS, Sector 10, Ukanaguram, Vishakapatnam 530 032, Andhra Pradesh
51. The CEO
Powergrid NM Transmission Ltd., SRTS - II, Near RTO Driving Track, Singanayakanahalli, Yelahanka-Doddaballapur Road, Bengaluru 560 064, Karnataka
52. Head-O&M/Assets Management
Maheswaram Transmission Co. Ltd., Tulip-634, New Minal Residency, J.K.Road, Near Ayodhya Bypass, Bhopal 462023, Madhya Pradesh
53. The Chief Executive Officer
POWERGRID Southern Interconnector Transmission System Ltd, 6-6-8/32 & 395 E, Kavadiguda Main Road, Old Praga tools, Secuderabad 500 080, Telangana
54. The Divisional Engineer(Technical)
Andhra Pradesh Solar Power Corporation Pvt. Ltd, H.No. 6-3-856/A/3, Sadat Manzil Compound, Neeraj Public School Lane, Opposite to Green Park Hotel, Ameerpet, Hyderabad 500 016, Telangana

Users of North Eastern Regional Load Despatch Centre (NERLDC):

Users under the category of Distribution licensees and Buyers

1. Chairman, APDCL, Bijuli Bhavan, Paltan Bazar, Guwahati-781001
2. Chairman & Managing Director, MePDCL, Meter Factory Area, Short Round Road, Integrated Office Complex, Shillong- 793001

3. Chairman&ManagingDirector,TSECL, BidyutBhavan, North Banamalipur, Agartala-799001.
4. ChiefEngineer(W.Zone),Dept.of Power,Govt.ofAr.Pradesh,BidyutBhavan,Itanagar-791111.
5. Engineer-in-Chief, P & E Dept.,Govt.ofMizoram,K h a t l a , Aizawl-796001.
6. ChiefEngineer(Power),Dept.ofPower,Govt.ofNagaland,Kohima-797001.
7. Managing Director, MSPDCL, 3rd Floor, New Directorate Building, Near 2nd MR Gate, Imphal – Dimapur Road, Imphal-795001, Manipur
8. Addl. General Manager, Power Grid Corporation of India Ltd, 800 kV HVDC Converter Station, BiswanathChariali, Vill- NizBaghmari, P.O.- Burigang, Assam-784176

Users under the category of Generating Stations and Sellers

1. General Manager, Doyang HEP, NEEPCO, Wokha, Nagaland
2. General Manager, Ranganadi HEP, NEEPCO, P.O. RanganadiProj. Dist. Subansiri, Arunachal Pradesh-791121
3. General Manager, AGBPP, NEEPCO, Kathalguri, Tinsukia, Assam-786191
4. General Manager, AGTCCP, NEEPCO, Ramchandranagar, Agartala, Tripura-799008
5. General Manager, KHANDONG HEP, NEEPCO, Umrangsoo, N.C.Hills, Assam
6. General Manager, KOPILI HEP, NEEPCO, Umrangsoo, N.C.Hills, Assam
7. General Manager, KOPILI-2 HEP, NEEPCO, Umrangsoo, N.C.Hills, Assam
8. General Manager, Pare HEP, NEEPCO, Daimukh, Arunachal Pradesh-791112
9. Chief Engineer, NHPC Loktak HEP, Leimatak-795124, Manipur
10. Managing Director, ONGC Tripura Power Company Ltd, 6th Floor, A Wing, IFCI Tower-61, Nehru Place, New Delhi-110019
11. AGM, NTPC Ltd., BgTPP, Salakati (P), Dist: Kokrajhar (BTAD), Assam-783369.

Users under the category of Inter State Transmission Licensees

1. Executive Director, NERTS, Power Grid Corporation of India Ltd., Lapalang, Shillong-793006, Meghalaya.
2. The Managing Director, North Eastern Transmission Company Ltd, D-21, 3rd Floor-2C, 217 Corporate Park, DMRC Building, Sector-21, Dwarka, 110077
3. Vice President-Corporate Affairs & BD, ENICL, Sterlite Grid Limited, F-1, The Mira Corporate Suite, Ishwar Nagar, Mathura Road, New Delhi- 110065.

...Respondents

Parties present: Shri Shiv Kumar Sharma, NLDC
Shri Rakesh Kumar, NLDC
Shri Nishdeep Singh, NLDC
Shri Ankit Jain, NERLDC
Ms.HimaniDutta, NERLDC
Shri Venkateshan M, SRLDC
Shri Sunil Kumar Jaiswal, SRLDC
Shri Vivek Upadhyay, ERLDC
Shri Manas Das, ERLDC
Shri S. S. Raju, PGCIL
Shri B. K. Saxena, UPPCL

ORDER

The instant petition has been filed by National Load Despatch Centre (hereinafter referred to as “the Petitioner” or “NLDC”) under Regulation 10 of the Central Electricity Regulatory Commission (Fees & Charges of Regional Load Despatch Centre and other related matters) Regulations, 2019 (hereinafter referred to as “the 2019 RLDC Regulations”) for determining the fees and charges of NLDC for the control period from 1.4.2019 to 31.3.2024.

2. Petitioner has made following prayers:

- “1. Approve the charges for NLDC, as per para-5 above, for control period 1.4.2019 to 31.03.2024.
2. Approve the CAPEX/ REPEX Plan as mentioned in Annex-IV.
3. Approve the level wise manpower as indicated in Annex-II.
4. Approve the reimbursement of expenditure towards publishing of



notices in Newspapers and other expenditure (if any) in relation to the filing of Application as one time recovery.

5. *Pass such other order as the Hon'ble Commission deems fit and appropriate in this case and in the interest of justice."*
3. The brief facts of the case are as follows:
 - a. National Load Despatch Centre (NLDC) and the Regional Load Despatch Centre (RLDCs) are statutory bodies set up under Section 26 and Section 27 respectively of the Electricity Act, 2003. NLDC and the RLDCs are being operated by Power System Operation Corporation Limited (POSOCO), a Government of India undertaking, w.e.f. 1.10.2010 in accordance with the Gazette Notification dated 27.9.2010 and 19.12.2016 of Ministry of Power, Government of India.
 - b. In exercise of powers conferred under Section 178 of the Electricity Act, 2003, the Central Electricity Regulatory Commission, vide notification dated 5th April 2019, issued the 2019 RLDC Regulations for determination of fees and charges of NLDC and RLDCs for the control period 2019-24.
 - c. The Commission vide order dated 25.2.2021 in Petition No. 430/MP/2019, has approved the trued-up fee and charges of NLDC for the period 2014-19.
 - d. In accordance with the Regulation 10(1) of the 2019 RLDC Regulations, NLDC has filed the instant Petition for determination of fees and charges for the control period 2019-24 based on the capital expenditure incurred as on 1.4.2019 and projected to be incurred during the said control period.
4. The fees and charges of NLDC for period 2019-24 include Return on Equity (ROE), Interest on Loan Capital (IOL), Depreciation, Operation and Maintenance Expenses excluding human resources expenses (O&M expenses), Operational Expenditure (OPEX) and Human Resource expenses (HR expenses).
5. The summary of fee and charges claimed by the Petitioner in the instant petition for the control period 2019-24 is as follows:

(in Rs. Lakh)

S. No.	Particulars	2019-20	2020-21	2021-22	2022-23	2023-24	Total
1	Return on Equity	173.18	297.75	427.45	454.55	466.26	1819.19
2	Interest on Loan Capital	0.00	0.00	0.00	0.00	0.00	0.00
3	Depreciation	340.90	613.62	892.16	953.67	979.68	3780.03
4	O & M Expenses	2026.03	2024.91	2035.63	2144.16	2258.59	10489.33
5	HR Expenses	2978.27	3334.85	3823.17	4393.60	5167.87	19697.77
6	OPEX	0.00	100.00	900.00	900.00	900.00	2800.00
		5518.39	6371.15	8078.41	8845.99	9772.40	38586.33

6. The Respondents are the generating companies, distribution companies, electricity departments and transmission licensees, which are availing services from the Petitioner.

7. The hearing in this matter was held on 25.2.2020. The Commission admitted the Petition and directed the Petitioner to serve copy of the Petition on the Respondents. The Petitioner was further directed to submit certain information during the hearing and the same has been furnished by the Petitioner vide affidavit dated 13.3.2020.

8. The Petitioner has served the copy of the petition upon the respondents. The Respondent, Uttar Pradesh Power Corporation Limited (herein after referred to as "UPPCL"), has submitted reply to this petition vide affidavit dated 1.6.2020. The Petitioner has filed rejoinder vide affidavit dated 25.6.2020 in the matter. The issues raised by the Respondent UPPCL and response of the Petitioner thereon have been discussed in the relevant paragraphs of this order.

9. The hearing in the matter was again held on 29.5.2020 through video conferencing and the order was reserved. The Petitioner was directed to submit

certain information during the hearing and the same has been furnished vide affidavit dated 23.6.2020.

10. This order has been issued after considering the main petition dated 18.10.2019, submission of additional information by the Petitioner vide affidavits dated 13.3.2020 and 23.6.2020, reply of UPPCL vide affidavit dated 1.6.2020 and Petitioner's rejoinder vide affidavit dated 25.6.2020.

11. Having heard the representatives of the Petitioner and UPPCL present at the hearing and having perused the material on record, we proceed to dispose of the instant petition.

DETERMINATION OF FEES & CHARGES FOR 2019-24 PERIOD

12. The Petitioner has submitted information as required under the 2019 RLDC Regulations for determination of NLDC fees and charges for control period 2019-24. The computation of NLDC fees and charges for control period 2019-24 has been discussed in the subsequent paragraphs.

Capital Cost

13. Regulation 14 of the 2019 RLDC Fees Regulations provides as under:

"14. Computation of Capital Cost

(1) The capital cost as admitted by the Commission after prudence check, for each of the Regional Load Despatch Centres or NLDC, as the case may be, shall form the basis for determination of annual charges.

(2) The capital cost shall be computed by considering the following:

i) The Capital cost as admitted by the Commission as on 01.04.2019 duly trued up by excluding liability, if any;

ii) Expenditure on account of additional capitalization determined in accordance with the Regulation 15 (1);

iii) The fixed assets which have been replaced during control period shall be de-capitalized in accordance with Regulation 15 (2);

iv) Interest during construction and incidental expenditure during construction;

v) Any grant received from the Central or State Government or any statutory body or authority for execution of the project which does not carry any liability of repayment shall be excluded from the Capital Cost for the purpose of computation of interest on loan, return on equity and depreciation;

(3) The Capital cost shall be admitted after prudence check which may include scrutiny of the reasonableness of the capital expenditure, financing plan, Interest During Construction (IDC), Incidental Expenditure During Construction (IEDC), financing charges, any gain or loss on account of Foreign Exchange Rate Variation (FERV), cost over-run and time over-run and such other matters as may be considered appropriate by the Commission:

Provided that interest during construction shall be computed corresponding to the loan from the date of infusion of debt fund, and after taking into account the prudent phasing of funds duly adjusting IDC on account of time overrun if any;

Provided further that incidental expenditure during construction shall be computed after prudence check duly adjusting the IEDC on account of time over run, if any, interest on deposits or advances, or any other receipts and liquidated damages recovered or recoverable corresponding to the delay.

(4) RLDC or NLDC shall submit Auditor Certificate for the capital expenditure incurred as on 1.4.2019 and, a Management Certificate duly signed by an authorised person, not below the level of Director of the company, for the projected capital expenditure for respective years of the period 2019-24.”

14. The capital cost of Rs. 2566.43 lakh as on 31.3.2019 was admitted by the Commission vide order dated 25.2.2021 in Petition No. 430/MP/2019. Same capital cost of Rs. 2566.43 lakh has been considered as opening capital cost as on 1.4.2019 for NLDC to determine of fees and charges in accordance with Regulation 14 of the 2019 RLDC Regulations.

Capital Expenditure (CAPEX) and Replacement Expenditure (REPEX)

15. Regulation 8 of the 2019 RLDC Regulations provides as under:

“8. Capital Expenditure (CAPEX) and Replacement Expenditure (REPEX) Plan:

(1) The RLDCs and NLDC shall formulate the scheme for Capital Expenditure (CAPEX) and Replacement Expenditure (REPEX) for the control period duly approved by the Board of Directors of Power System Operation Corporation Limited. The CAPEX and REPEX plan shall also include future costs to be incurred for the up-gradation, modernization, automation and expansion of infrastructure in addition to existing capital assets.

(2) The concerned RLDCs or NLDC as the case may be shall submit the following along with the petition for determination of fees and charges:

a) the CAPEX for the control period along with details of estimated expenses, and estimated completion period of each scheme;

b) the REPEX plan for capital expenditure of existing asset, completion of life of existing asset, cumulative depreciation recovered, date of replacement, cumulative repayment of loan upto date of replacement, writing off of the gross

value of the original assets from the original fixed assets along with estimated expenses and estimated completion period of each scheme.

(3) XXXXXXXXXX”

17. The Petitioner has claimed the projected Capital Expenditure (CAPEX) and Replacement expenditure (REPEX) during the control period 2019-24 as follows:

(In Rs. Lakh)

Sr. No.	Expenditure Head	2019-20	2020-21	2021-22	2022-23	2023-24	Total
1	CAPEX	426.00	2572.00	606.00	101.00	111.00	3816.00
2	REPEX	15.00	2539.08	0.00	300.00	0.00	2854.08
	Total	441.00	5111.08	606.00	401.00	111.00	6670.08

18. The detailed head-wise break-up of the CAPEX and REPEX submitted by the Petitioner is as follows:

CAPEX Plan

(In Rs. lakh)

Name of Work	2019-20	2020-21	2021-22	2022-23	2023-24	Total
IT Hardware	70.00	300.00	150.00	50.00	50.00	620.00
Centralised scheduling	-	-	100	-	-	100.00
VC System	60.00	30.00	-	-	-	90.00
CCTV, PA, Access System	-	30.00	-	-	-	30.00
Sub Total	130.00	360.00	250.00	50.00	50.00	840.00
Software						
IT Software	70.00	250.00	50.00	50.00	50.00	470.00
VC System	50.00	-	-	-	-	50.00
NOAR	-	1320.00	-	-	-	1320.00
PSSE (GMB and MOD)	-	60.00	-	-	-	60.00
MATLAB	50.00	-	-	-	-	50.00
Web Application for Power Atlas	30.00	-	-	-	-	30.00
Reporting, Scheduling, Fees and Charges, GAMS S/W	70.00	-	-	-	-	70.00

Ancillary Service management S/W	-	50.00	-	-	-	50.00
Centralised Scheduling	-	-	100.00	-	-	100.00
Market Management	-	-	200.00	-	-	200.00
Sub Total	270.00	1680.00	350.00	50.00	50.00	2400.00
Civil Works						
Civil works for UPS room	10.00	-	-	-	-	10.00
Civil Renovation of 1st and 2nd floor of NLDC	-	500.00	-	-	-	500.00
Sub Total	10.00	500.00	-	-	-	510.00
Air conditioning System						
For UPS Room	15.00	6.00	-	-	-	21.00
Communication System	-	-	-	-	-	-
Telephones	1.00	1.00	1.00	1.00	1.00	5.00
Other Infrastructure including Equipment						
Furniture	-	20.00	5.00	-	5.00	30.00
Lights	-	5.00	-	-	5.00	10.00
Total	426.00	2572.00	606.00	101.00	111.00	3816.00

REPEX Plan

(In Rs. Lakh)

Name of the Work	2019-20	2020-21	2021-22	2022-23	2023-24	Total
SCADA systems						
NLDC SCADA (Hardware)	-	1546.59	-	-	-	1546.59
NLDC SCADA (Software)	-	907.49	-	-	-	907.49
Sub Total	-	2454.08	-	-	-	2454.08
IT Systems						
IT Systems (Hardware)	-	60.00	-	200.00	-	260.00
IT Systems (Software)	15.00	15.00	-	100.00	-	130.00
Sub Total	15.00	75.00	-	300.00	-	390.00
LED lights	-	10.00	-	-	-	10.00
Total REPEX	15.00	2539.08	-	300.00	-	2854.08

19. The head-wise details of the De-capitalisation of assets have been submitted by the Petitioner vide Form-5B which is as follows:

(In Rs. Lakh)

Name of the Asset	2019-20	2020-21	2021-22	2022-23	2023-24
Scada Systems (Software)	-	921.48	-	0.00	-
Scada Systems (Hardware)	-	600.58	-	0.00	-
IT Systems (Hardware)	-	0.00	-	86.08	-
IT Systems (Software)	-	20.68	-	48.92	-
Total	-	1542.74	-	135.00	-

20. The Petitioner has submitted resolution of Board regarding CAPEX and REPEX Plan. The major components of CAPEX and REPEX are as follows:

- a) Rs. 2454.08 lakh for replacement of SCADA System (Rs. 1546.59 lakh for SCADA hardware and Rs. 907.49 lakh for SCADA software).
- b) Rs. 3630 lakh towards procurement of IT systems (Rs. 1100 lakh for hardware and Rs. 2530 lakh for software).
- c) Rs. 510 lakh towards civil works at corporate office of NLDC.

21. The Petitioner has also submitted that presently NLDC and Corporate Centre do not have their own land/office building. However, possibilities in this regard are being explored. As acquisition/ building of own infrastructure may require significant expenditure, NLDC shall approach the Commission for necessary directions, after finalization of the proposal in this regard.

22. Regulation 10(5) of the 2019 RLDC Regulations is reproduced below:

“(5) The concerned RLDC or NLDC, as the case may be, shall be allowed the fees and charges by the Commission based on the audited capital expenditure incurred as on 1.4.2019 and projected to be incurred during control period as per Management Certificate for CAPEX and REPEX.:

Provided that the application shall contain details of underlying assumptions and justification for the capital expenditure incurred and the expenditure proposed to be incurred in accordance with the CAPEX and REPEX.”

23. Regulation 12 of the 2019 RLDC Regulations is reproduced below:

“12. Prudence Check of Capital Expenditure

The principles adopted for prudence check of capital cost shall be reasonableness of capital cost, financing plan, interest during construction, use of efficient technology, upgradability/ scalability of the technology and systems to accommodate the growing requirement of system operation, cost overrun and time over-run, procurement of equipment and materials through competitive bidding and such other matters as may be considered appropriate by the Commission for determination of fees and charges.

Provided that, while carrying out the prudence check, the Commission shall also examine whether the RLDCs or NLDC, as the case may be, has been careful in its judgments and decisions in execution of the project.”

24. A conjoint reading of Regulations 10(5) and 12 of the 2019 RLDC Fees Regulations provide that CAPEX and REPEX incurred and projected to be incurred during the control period shall also contain the underlying assumptions and justification for the same to enable prudence check by the Commission.

CAPEX

25. The Petitioner has claimed Rs. 1320 lakh for National Open Access Registry (NOAR). The Petitioner has submitted that the Commission vide order dated 2.1.2019 directed the implementation of NOAR as single window technological solution for improvements in efficiency and transparency of the system. The Petitioner has submitted that NOAR would be a centralised electronic platform for managing the processes related to short term market comprising power exchanges and bilateral trades. The main objective is to establish an integrated IT based system accessible to all stakeholders including open access participants, trade intermediaries, and national/ regional/ state load dispatch centres, and regional power committees. It would maintain repository of information like open access granted to all customers, availability of inter-state corridor for Short Term Open Access (STOA) in an electronic form. NOAR will be a mission critical application to administer the Electricity market in India, which requires high end technical compliance to maintain reliability and integrity of the system. It's also a requisite for implementation of Real Time Electricity Market.

26. The Petitioner has submitted that under the GTG-RISE initiative (Renewable Integration and Sustainable Energy) support from United States Agency for International Development (USAID), an amount of INR equivalent of USD 1 million is intended to be provided as grant. The grant is intended to be disbursed directly to the selected System Integrator (SI) as per the payment milestones specified in the RFA till Go-Live of NOAR. POSOCO intends to share the cost of implementation of the NOAR by paying the balance amount over and above the grant funding made available by USAID under the GTG-RISE initiative.

27. Petitioner has also submitted that under NOAR, three control centre i.e. Data Centre, Disaster Recovery Site in Cloud and Near Disaster Recovery Site (DR) at NLDC are envisaged. Accordingly, costs of Hardware and/or Software are provisioned under CAPEX as per the estimate provided by the consultant M/s Deloitte.

28. Petitioner has claimed Rs. 620 lakh for IT hardware and Rs. 470 lakh for IT software. The expenditure is towards DR implementation and Office licensees. The Petitioner has submitted that Rs. 1406 lakh expenditure has been projected for procurement of ancillary service management software, software for market management, CCTV, PA, access system, reporting software, scheduling software, fees and charges software, GAMS software and civil works.

29. We observe that the Petitioner has projected to setup NOAR as per the Commission's direction vide order dated 2.1.2019 for which the Petitioner has estimated an expenditure of Rs. 1320 lakh. The projected CAPEX for NOAR is being allowed. However, utilisation of USAID grant by the Petitioner shall be subject to approval of the competent authority as may be required under the relevant guidelines or instructions of Government of India in this regard.

30. The estimated expenditure under IT hardware, IT software category and other categories is allowed.

31. We also observe that the Petitioner has claimed an expenditure of Rs 500 lakh in FY 2020-21 against the 'Civil Renovation at 1st & 2nd Floor of NLDC' in the projected CAPEX. The said expenditure is being allowed and shall be incurred after approval of Board of Directors after exercising due prudence and keeping in view Ministry of Power/ Government of India guidelines.

REPEX

32. We have considered the submissions of the Petitioner regarding REPEX. The Petitioner has submitted resolution of the Board. However, the petitioner is directed to submit the background note approved by the Board which includes the approved projected figures along with true up petition.

33. The Petitioner has projected expenditure on SCADA hardware, SCADA software, IT hardware and IT software. The Petitioner has submitted that, though approved during control period 2014-19, SCADA replacement could not be completed at NLDC during the 2014-19 control period and that it needs to be completed during the 2019-24 control period. The projected REPEX as claimed by the petitioner for SCADA hardware and software is allowed. Similarly, the projected claim of Petitioner under REPEX under IT hardware and IT software is allowed.

33. Further as per Regulation 8(2)(b) of the 2019 RLDC Regulations, the Petitioner is required to submit the REPEX plan for capital expenditure on existing assets, completion of life of existing assets, cumulative depreciation recovered, date of replacement, cumulative repayment of loan up to date of replacement, writing off of the gross value of the original assets from the original fixed assets along with estimated expenses and estimated completion period for each scheme.

34. The Commission vide ROP of hearing dated 28.2.2020 had sought the following information regarding REPEX from the Petitioner:

“xxxx

v. Submit the corresponding de-capitalisation alongwith its gross value and cumulative depreciation, if there is REPEX; and
xxx”

35. The Petitioner vide affidavit dated 13.3.2020 has submitted that it has already submitted details regarding the de-capitalisation along with its gross value and cumulative depreciation at page 50 of the Petition. However, we observe that the Petitioner has not submitted the complete details as per the Regulation 8(2)(b) of the 2019 RLDC Fees Regulations. Petitioner is directed to submit the same at the time of true-up.

36. As per the above discussion, allowed CAPEX and REPEX for the control period 2019-24 is as follows:

(In Rs. Lakh)

Expenditure head	2019-20	2020-21	2021-22	2022-23	2023-24	Total
CAPEX Allowed	426.00	2572.00	606.00	101.00	111.00	3816.00
REPEX Allowed	15.00	2539.08	-	300.00	-	2854.08
Total CAPEX and REPEX Allowed	441.00	5111.08	606.00	401.00	111.00	6670.08

37. The expenditure allowed under CAPEX and REPEX are subject to submission of justification and reasonableness of the expenditure incurred along with Auditor Certificate and other details as per the Regulations 10(5) read with Regulation 12 and Regulation 8(2)(b) of the 2019 RLDC Regulations at the time of true up.

De-capitalisation

38. Regulation 15 of the 2019 RLDC Regulations provides as follows:

“15. Additional Capitalization and De-Capitalization

(39) *The capital expenditure incurred or projected to be incurred for the assets already in service and the additional assets projected to be procured during tariff period may be admitted, by the Commission, subject to prudence check.*

(2) In case of de-capitalization of assets under the REPEX or otherwise, the original cost of such asset as on the date of de-capitalization shall be deducted from the value of gross fixed asset along with corresponding adjustment in equity, outstanding loan, cumulative repayment of loan and depreciation in the year such de-capitalization takes place.”

39. The Petitioner has submitted Form-3C wherein year-wise de-capitalisation of assets have been provided as follows:

(In Rs. Lakh)						
	2019-20	2020-21	2021-22	2022-23	2023-24	Total
De-Capitalization	-	1542.74	-	135.00	-	1677.74

Net Additional Capitalisation

40. The net additional capitalisation has been derived after considering allowed CAPEX/ REPEX expenditure and de-capitalization. Following is the net additional capitalisation allowed in the instant Petition:

(In Rs. Lakh)						
Net Additional capitalization	2019-20	2020-21	2021-22	2022-23	2023-24	TOTAL
	441.00	3568.34	606.00	266.00	111.00	4992.34

Debt-Equity Ratio

41. Regulation 16 of the 2019 RLDC Fees Regulations provides as under:

“(1) The actual debt - equity ratio as admitted by the Commission for the period ending 31.3.2019 shall be considered for the opening capital cost of the Regional Load Despatch Centres and National Load Despatch Centre for the next control period:

(2) The capital expenditure incurred prior to 1.4.2019, where debt-equity ratio has not been determined by the Commission for determination of annual charges of RLDC for the period ending 31.3.2019, the Commission shall determine the debt: equity ratio in accordance with Regulation 11(3) of the Central Electricity Regulatory Commission (Fees and Charges for Regional Load Despatch Centres and other related matters) Regulations 2015:

(3) For the capital expenditure incurred or projected to be incurred on or after 1.4.2019, the debt-equity ratio shall be considered as 70:30. If the equity actually deployed is more than 30% of the capital cost, equity in excess of 30% shall be treated as normative loan: Provided that:

i. Where equity actually deployed is less than 30% of the capital cost, actual equity shall be considered for determination of Return on Equity;

ii. the equity invested in foreign currency shall be designated in Indian rupees on the date of each investment;

iii. Any grant, other than LDC development Fund obtained for the execution of the project shall not be considered as a part of capital structure for the purpose of debt – equity ratio.

Explanation: The premium, if any, raised by the Power System Operation Corporation Limited while issuing share capital and investment of internal resources created out of its free reserve, for the funding of the project, shall be reckoned as paid up capital for the purpose of computing return on equity, only if such premium amount and internal resources are actually utilized for meeting the capital expenditure of the RLDC.”

42. The Commission vide order dated 25.2.2021 in Petition No. 430/MP/2019 has tried up of the fees and charges for the period 2014-19 and admitted debt-equity ratio of 70:30 as on 31.3.2019. The same debt-equity ratio has been considered as on 1.4.2019.

43. The Petitioner has submitted that the capital expenditure and replacement expenditure during the 2019-24 period shall be in debt-equity ratio of 70:30. Further, 70% of the CAPEX and REPEX shall be funded through debt (from LDCD funds) and 30% of the CAPEX and REPEX shall be funded through equity capital. Petitioner, vide Form 3C, has also submitted de-capitalisation during 2019-24 period in debt-equity ratio of 70:30. Therefore, we have considered debt-equity ratio for the additional capitalisation and de-capitalisation in the ratio of 70:30 for 2019-24 control period.

44. The details of the debt-equity considered as on 1.4.2019 and 31.3.2024 for the purpose of fees and charges of NLDC for the 2019-24 period is as follows:

(in Rs. Lakh)

Particular	Capital cost as on 1.4.2019		Capital cost as on 31.3.2024	
	Amount	%	Amount	%
Debt	1796.5	70	5291.14	70
Equity	769.93	30	2267.63	30
Total	2566.43	100	7558.77	100

Return on Equity (ROE)

45. Regulation 19 of the 2019 RLDC Regulations provides as follows:

“19. Return on Equity

(1) Return on equity shall be computed in Rupee terms on the equity base determined in accordance with Regulation 16 of these regulations.

(2) Return on equity shall be computed on pre-tax base rate of 15.50% to be grossed up as per the sub-clause (3) of this Regulation.

(3) The rate of return on equity shall be computed by grossing up the base rate with the effective tax rate of the respective financial year based on relevant Finance Act.

(4) Return on equity with respect to the actual tax rate applicable to the Power System Operation Corporation Limited in line with the provisions of the relevant Finance Acts of the respective year during control period shall be tried up at the end of the control period.

(5) Rate of return on equity shall be rounded off to three decimal points and be computed as per the following formula:

$$\text{Rate of pre-tax return on equity} = \text{Base rate} / (1-t)$$

Where, t is the effective tax rate in accordance with sub-clause (3) and regulation 3(15).”

46. The Petitioner has submitted that 30% of the capital cost for the period 2019-24 shall be done through Petitioner’s own equity capital. Petitioner vide Form-2 has also submitted that the effective tax rate considered for computation of ROE for the period 2019-24 is 25.17%.

47. Regulation 27(6) of the 2019 RLDC Regulations is reproduced below:

“(5)Xxxxxx

(6) Any asset created by the POSOCO out of the money deposited into the LDCD Fund shall be considered for computation of depreciation as per the rates specified in these Regulations. If required, POSOCO may finance capital assets partly from the equity and partly from LDCD Fund. As such, if the capital project is partly financed from equity share capital, it shall be considered for computation of return on equity, in which case, the funding shall be considered in a normative debt equity ratio of 70:30 with the interest on loan component as NIL and the treatment of equity as per regulation 16(2) of these Regulations. Load Despatch Centre shall submit details of such assets in the CAPEX plan.

(7) Xxxxxxx”

48. We observe that in the instant case, the Petitioner has proposed to finance 30% of capital expenditure for the period 2019-24 partly from the equity capital and

70% of capital expenditure (debt portion) from LDCD funds. Therefore, year-wise ROE allowed has been worked out as per the 2019 RLDC Regulations as follows:

(Rs. In lakh)

Particulars	2019-20	2020-21	2021-22	2022-23	2023-24
Opening Equity	769.93	902.23	1972.73	2154.53	2234.33
Addition due to Additional Capitalization after considering de-capitalisation	132.30	1070.50	181.80	79.80	33.30
Closing Equity	902.23	1972.73	2154.53	2234.33	2267.63
Average Equity	836.08	1437.48	2063.63	2194.43	2250.98
Return on Equity (Base Rate) %	15.50%	15.50%	15.50%	15.50%	15.50%
Effective Tax rate %	25.170%	25.170%	25.170%	25.170%	25.170%
Rate of Return on Equity (Pre-tax) %	20.714%	20.714%	20.714%	20.714%	20.714%
Return on Equity (Pre-tax)	173.19	297.76	427.46	454.55	466.27

49. The Petitioner is directed to submit year-wise actual equity capital infused for incurring capital expenditure during the 2019-24 period duly certified by the Auditor at the time of true up.

Interest on Loan (IOL)

50. The Petitioner has not claimed Interest on Loan component for the 2019-24 period as the principal portion of the loan has been repaid fully.

Depreciation

51. The Petitioner has submitted that depreciation has been worked as per Regulation 21 of the 2019 RLDC Regulations and the salvage value of assets excluding IT Equipment and Software has been considered as 10% and there is no salvage value for IT Equipment and Software. The Petitioner has further submitted that depreciation has been worked out as per the rates given in Appendix III of the 2019 RLDC Regulations.

52. Regulations 21 of the 2019 RLDC Regulations provides as follows:

“21. Depreciation

(1) Xxxxx

(2) The salvage value of the asset (excluding IT equipment and Software) shall be considered as 10% and depreciation shall be allowed up to maximum of 90% of the capital cost of the asset. The salvage value for IT equipment and software shall be considered as NIL and 100% value of the assets shall be considered as depreciable.

(3) Land shall not be a depreciable asset and its cost shall be excluded from the capital cost while computing depreciable value of the capital cost of the asset.

(4) Depreciation shall be calculated annually based on Straight Line Method and at rates specified in Appendix-III to these regulations for the assets of the Regional Load Despatch Centre.

(5)Xxxxxx

(6)Xxxxxx

(7) The balance depreciable value as on 1.4.2019 shall be worked out by deducting the cumulative depreciation from the gross depreciable value of the assets appearing in the books of accounts of the Power System Operation Corporation Limited for the respective Regional Load Despatch Centre and National Load Despatch Centre.

(8) In case of de-capitalization of assets in respect of concerned RLDC, the cumulative depreciation shall be adjusted by taking into account the depreciation recovered in tariff by the de-capitalized asset during its useful life.”

53. Depreciation has been calculated annually based on Straight Line Method and at rates specified in the 2019 RLDC Regulations. Year-wise Weighted Average Rates of Depreciation (WAROD) have been calculated by applying specified rates of depreciation for individual items and WAROD has been worked out (Annexure-1). The depreciation worked out for the instant assets is as follows:

(Rs. in lakh)

Particulars	2019-20	2020-21	2021-22	2022-23	2023-24
Opening Gross Block	2566.43	3007.43	6575.77	7181.77	7447.77
Additional Capital expenditure/reduction due to decapitalisation during 2019-24	441.00	3568.34	606.00	266.00	111.00
Closing Gross Block	3007.43	6575.77	7181.77	7447.77	7558.77
Average Gross Block	2786.93	4791.6	6878.77	7314.77	7503.27
Average Gross Block of 90% Depreciable assets	722.87	1006.87	1280.87	1284.37	1290.37
Average Gross Block of 100% Depreciable assets	2064.06	3784.73	5597.90	6030.40	6212.90
Weighted Average Rate of Depreciation (%)	11.99%	12.58%	12.87%	12.99%	13.03%
Depreciable Value (excluding IT equipments and software)	650.58	906.18	1152.78	1155.93	1161.33
Depreciable value of IT equipments and software	2064.06	3784.73	5597.90	6030.40	6212.90
Total Depreciable Value	2714.64	4690.92	6750.69	7186.34	7374.24
Remaining Depreciable Value	213.75	1976.27	1929.68	1480.38	586.67
Depreciation	213.75	603.02	884.96	950.05	586.67
Cumulative Depreciation/ Advance against Depreciation	2714.64	4821.00	5705.96	6787.57	7374.24

Operation and Maintenance Expenses (O&M Expenses)

54. The Petitioner has submitted that the normalized O&M expenses of the 2014-19 period have been escalated at the rate of 4.77% and then averaged to arrive at the normalized average O&M expenses at 2018-19 level. Further escalation rate of 4.77% has been considered for escalating the average normalized O&M expenses of 2018-19 price level to arrive at the O&M expenses for the year 2019-20 and further for each year of 2020-2024.

55. The Petitioner has submitted that SCADA-AMC charges have been added on the basis of LOAs awarded earlier in accordance with the Regulation 22(5) of the 2019 RLDC Regulations.

56. The Petitioner vide affidavit dated 23.06.2020 has submitted that the total O&M expenses arrived for the year FY 2019-20 have been allocated in the ratio of actual head-wise expenses incurred during the last year of the control period 2014-19. Thereafter, the head-wise O&M expenses for the FY 2019-20 have been escalated further at the same rate i.e. 4.77% to arrive at the O&M expenses for subsequent years.

57. The summary of O&M Expenses claimed by the Petitioner for period 2019-24 is as follows:

(Rs. In lakh)

ITEMS	2019-20	2020-21	2021-22	2022-23	2023-24	Total
Repairs and maintenance expenses (R&M expenses)	420.45	332.11	250.80	262.24	274.23	1539.83
Administrative and general expenses, etc. (A&G expenses)	1605.58	1692.81	1784.83	1881.92	1984.36	8949.50
Total	2026.03	2024.91	2035.63	2144.16	2258.59	10489.33

58. Details of the projected R&M expenses and A&G expenses claimed by the Petitioner for period 2019-24 are as follows:

Repair and Maintenance Expenses (R&M expenses)

(Rs. In lakh)

Account Head	2019-20	2020-21	2021-22	2022-23	2023-24	Total
Plant and Machinery Repairs and Maintenance	0.02	0.02	0.02	0.02	0.02	0.11
Civil Works repairs and maintenance	139.5	146.15	153.12	160.43	168.08	767.27
Others(Specify)	79.04	82.81	86.75	90.89	95.23	434.72

Sub-Total	218.55	228.98	239.9	251.34	263.33	1202.1
AMC SCADA	201.9	103.13	10.9	10.9	10.9	337.73
Total	420.45	332.11	250.8	262.24	274.23	1539.83

Administration and General Expenses (A&G expenses)

(Rs. In lakh)

Account Head	2019-20	2020-21	2021-22	2022-23	2023-24	Total
Property related expenses						
Rent	864.91	916.8	971.81	1030.12	1091.93	4875.58
Insurance	1.48	1.55	1.62	1.7	1.78	8.12
Sub Total	866.39	918.35	973.43	1031.82	1093.71	4883.7
Communication						
Telephone and TrunkCall	19.05	19.96	20.91	21.91	22.95	104.77
Postage and Telegram	-	-	-	-	-	-
Courier Charges	2.47	2.59	2.71	2.84	2.98	13.59
Other (Internet Leased Line Charges)	19.89	20.84	21.83	22.87	23.96	109.39
Sub Total	41.41	43.38	45.45	47.62	49.89	227.75
Professional charges						
Legal Expenses	5.6	5.87	6.15	6.44	6.75	30.81
Consultancy Charges	58.81	61.61	64.55	67.63	70.86	323.46
Technical Fees	3.73	3.91	4.1	4.3	4.5	20.54
Audit Fees	20.59	21.58	22.6	23.68	24.81	113.27
Other Charges	3.07	3.22	3.37	3.53	3.7	16.9
Sub Total	91.81	96.19	100.78	105.59	110.62	504.99
Conveyance and travelling						
Conveyance Charges	35.66	37.36	39.14	41.01	42.97	196.14
Travelling Charges	127.11	133.17	139.52	146.18	153.15	699.12
Hire Charges of Vehicle	91.02	95.36	99.91	104.68	109.67	500.64
Sub Total	253.79	265.89	278.58	291.86	305.78	1395.9
Other expenses						
Electricity Charges	44.62	46.75	48.98	51.32	53.77	245.44
Fees and Subscription	38.12	39.94	41.84	43.84	45.93	209.68
Books and Periodicals	1.11	1.17	1.22	1.28	1.34	6.12
Printing and Stationery	29.95	31.38	32.87	34.44	36.08	164.72
Advertisement	28.75	30.12	31.56	33.06	34.64	158.13
Entertainment	7.81	8.18	8.57	8.98	9.41	42.95
Watch and Ward	90.51	94.83	99.35	104.09	109.06	497.84
Miscellaneous	97.26	101.9	106.76	111.85	117.19	534.96

Organisational Development Expenses	8.57	8.98	9.41	9.86	10.33	47.16
Donation	0.68	0.71	0.75	0.78	0.82	3.74
Training	0	0	0	0	0	0
Water Charges	3.17	3.33	3.48	3.65	3.83	17.46
Meeting Expenses	0	0	0	0	0	0
Sub Total	350.56	367.28	384.8	403.16	422.39	1928.2
Additional expenses						
EDP Expenditure	1.63	1.71	1.79	1.87	1.96	8.96
Sub Total	1.63	1.71	1.79	1.87	1.96	8.96
Grand Total	1605.58	1692.81	1784.83	1881.92	1984.36	8949.5

59. UPPCL vide affidavit dated 1.6.2020 has submitted that there is a steep rise in projected O&M expenses during the control period 2019-24 (Rs. 10489.33 lakh) in comparison to actual claim (Rs. 6771.18 lakh) during the control period 2014-19. UPPCL has also submitted that while R&M expenditure has fallen over the control period, A&G Expenses are projected to increase by 90.47% during the control period 2019-24 in comparison to actual expenditure during control period 2014-19.

60. In response, the Petitioner has submitted that normalized O&M expenses of FY 2018-19 price level has been escalated only by 4.77% annually to work out the O&M expenses for the control period 2019-24.

61. We have considered submissions of petitioner and respondent. Regulation 22 of the 2019 RLDC Regulations provides as under:

“22. Operation and Maintenance Expenses

(1) Operation and maintenance(O&M) expenses (excluding human resource expenses) shall be derived on the basis of actual operation and maintenance expenses for the years 2014-15 to 2018-19, based on the audited balance sheets. The O&M expenses shall be normalized by excluding abnormal operation and maintenance expenses, donation, loss-in-inventory, priorperiod adjustments, claims and advances written-off, provisions, etc., if any, after prudence check by the Commission

(2) The normalized operation and maintenance expenses, after prudence check, for the years 2014- 15 to 2018-19, shall be escalated at the rate of 4.77% to arrive at the normalized operation and maintenance expenses at the 2018-19 price level respectively and then averaged to arrive at normalized average operation and maintenance expenses for the 2014-15 to 2018-19 at 2018- 19 price level. The average

normalized operation and maintenance expenses of 2018-19 price level shall be escalated at the escalation rate as worked out in accordance with clause(4) of this Regulation to arrive the operation and maintenance expenses for the year 2019-20.

(3) The operation and maintenance expenses for the year 2019-20 shall be escalated further at the annual escalation rate as worked out in accordance with clause (4) this Regulation to arrive at permissible operation and maintenance expenses for the subsequent years of the control period.

(4) The escalation rate shall be worked out by considering the compounded annual growth rate, inflation rate, rationalization of O&M expenses and other factors, if any.

(5) The actual expenditure towards Annual Maintenance Contract (AMC) of SCADA system and other Software/Hardware like REMC, National Open Access Registry (NOAR), web based scheduling software etc. involving significant expenditure, after prudence check, shall be considered for arriving at the Operation and Maintenance Expenses during 2019-20 to 2023- 24.”

62. Regulation 24(10) of the 2019 RLDC Regulations provides as under:

“Human Resource Development (HRD) expenses, incurred by the NLDC or RLDCS shall be a part of HR Expenses from FY 2019-20 onwards. In addition to the capacity building of the employees of NLDC or RLDCs, capacity building workshops and training programs organized for other stakeholders will also form part of the HRD expenses. Projected annual HRD expenses will be at least 5% of the HR expenses arrived based on the methodology defined above. However, if the actual utilization towards HRD expenditure exceeds the 5% of HR expenses of any year, it shall be allowed at the time of truing up by the Commission after prudence check. In case of less than 5% utilization, it shall be refunded at the time of annual truing up. All efforts shall be made to ensure that minimum seven days training per employee per annum is imparted as per the National Training Policy.”

63. Regulation 22(2) provides for normalisation of O&M expenses for the period 2014-2019. The O&M expenses for period 2014-19 have been normalised considering disallowed expenditure in order dated 25.02.2021 in Petition No. 430/MP/2019 (true-up petition of NLDC fees and charges for the period 2014-19). Further the “rent” paid for period 2017-19 has been excluded while arriving at average expenses for the year 2014-19. The expenditure claimed under organizational development and training expenses in Petition No. 430/MP/2019 have been excluded, as these expenses shall be considered under HRD expenses during the 2019-24 control period. Further, as per Regulation 22(5) of the 2019 RLDC Regulations, the actual expenditure towards Annual Maintenance Contract (AMC) of SCADA system

is to be considered and hence the same has been excluded. Projected expenditure towards AMC of SCADA has been allowed as projected by the Petitioner for 2019-24 subject to true up.

64. As per Regulation 22(4) of the 2019 RLDC Fees Regulations, escalation rate is to be worked out considering compounded annual growth rate, inflation rate and rationalization of O&M expenses. We observe that the compounded annual growth rate (CAGR) of normalized O&M expenses for the control period 2014-19 works out to be 21% whereas the Petitioner has considered escalation rate of 4.77% to arrive at O&M expenses for FY 2019-20. Considering CAGR of 21% for previous control period, it would not be prudent to take 4.77% as escalation rate to arrive at O&M expenses for FY 2019-20. Further, considering that the Petitioner company has come into existence only in 2017 and is a growing organisation, escalation of 21% has been considered to arrive at O&M Expenses for the FY 2019-20.

65. The above arrived O&M expenses for FY 2019-20 have further been escalated at 4.77% each year as claimed by the Petitioner to arrive at O&M expenses for period 2020-2024. Accordingly, O&M expenses allowed are as under:

(in Rs. lakh)

Description	2019-20	2020-21	2021-22	2022-23	2023-24	Total
Total O&M (excluding AMC SCADA and Rent)	1024.78	1073.67	1124.88	1178.53	1234.75	5636.59
AMC SCADA	201.90	103.13	10.90	10.90	10.90	337.73
Rent	864.91	916.80	971.81	1030.12	1091.93	4875.58
Total O&M	2091.59	2093.6	2107.59	2219.55	2337.58	10849.90

66. The O&M expenses excluding rent and SCADA AMC have been allocated head wise on the basis of actual head wise expenses approved for year 2018-19 vide Order dated 25.2.2021 in Petition No. 430/MP/2019. The head wise breakup for R&M expenses and A&G expenses (after rounding off) is as follows:

R&M Expenses

(in Rs. lakh)

Allowed R&M Expenses 2019-24						
	2019-20	2020-21	2021-22	2022-23	2023-24	Total
R&M Expenses excluding AMC SCADA	217.19	227.55	238.41	249.78	261.69	1194.63
AMC SCADA	201.90	103.13	10.90	10.90	10.90	337.73
Total R&M Expenses	419.09	330.68	249.31	260.68	272.59	1532.36

A&G Expenses

(in Rs. lakh)

Allowed A&G Expenses 2019-24						
Account Head	2019-20	2020-21	2021-22	2022-23	2023-24	Total
Property related Expenses	866.54	918.51	973.6	1032	1093.89	4884.54
Communication	45.68	47.85	50.14	52.53	55.03	251.23
Professional charges	101.28	106.11	111.17	116.47	122.03	557.05
Conveyance and Travelling	279.95	293.31	307.3	321.96	337.31	1539.83
Other Expenses	379.05	397.13	416.07	435.92	456.72	2084.89
Total A&G	1672.50	1762.91	1858.28	1958.88	2064.98	9317.54

67. The summary of O&M Expenses allowed for period 2019-24 is as follows:

(In Rs. lakh)

Allowed O&M Expenses 2019-24						
ITEMS	2019-20	2020-21	2021-22	2022-23	2023-24	Total
Repairs and maintenance Expenses (R&M)	419.09	330.68	249.31	260.68	272.59	1532.36
Administrative and general Expenses (A&G)	1672.5	1762.91	1858.28	1958.87	2064.98	9317.54
TOTAL	2091.59	2093.6	2107.59	2219.55	2337.58	10849.90

68. With respect to UPPCL contention on increase in A&G expenses, we observe that major increase in A&G expense during the period 2019-24 is due to rent for the entire control period compared to rent for only two years in the 2014-19 control period. The Petitioner is directed to submit details of actual O&M Expenses incurred including details of SCADA AMC and rent during the 2019-24 period at the time of true up.

Operational Expenditure (OPEX)

69. The Petitioner has submitted OPEX expenditure plan for the period 2019-24 as follows:

(In Rs. Lakh)							
Sl. No.	Particulars	2019-20	2020-21	2021-22	2022-23	2023-24	Total
1	Disaster Recovery Centre of IT Infrastructure	-	100.00	100.00	100.00	100.00	400.00
2	NOAR	-		800.00	800.00	800.00	2400.00
	Total	-	100.00	900.00	900.00	900.00	2800.00

70. Regulation 23 of the 2019 RLDC Fees Regulations is reproduced below:

“23. *Operational Expenditure (OPEX)*
OPEX shall include services like Cloud Computing, Data Storage, Data Centre, Big Data Analytics tools, Advanced data visualization tool (with GIS interfacing), Satellite Services, Weather Data Services, WebNetUse, Forecasting Services, Licensee Fee for software, tools for knowledge upgradation or training of DICs etc. NLDC may procure software of transmission cost allocation centrally, if required, for use by respective DICs under OPEX.

Actual expenditure towards engaging of services under OPEX shall be considered, after prudence check during 2019-20 to 2023-24.”

71. The Petitioner has submitted that under NOAR, three control centres i.e. Main Data Centre, Disaster Recovery Site in Cloud and Near Disaster Recovery Site at NLDC are envisaged. Disaster Recovery Site will be established in private cloud for which capacity utilization charges are required to be paid. Cost of other maintenance charges which includes space charges of Data Centre, OEM support charges, management charges etc. are also considered under OPEX for NOAR which are

based on the estimated price (about Rs. 800 lakhs per year) provided by the consultant.

72. The Petitioner has submitted that considering the criticality of NLDC IT infrastructure, process to engage consultant to establish the Disaster Recovery Centre (DR) of IT infrastructure has been initiated. Subsequent to consultant report/suggestion, DR will be established in either third party premises or at ERLDC. Accordingly, maintenance charges of DR have been considered under OPEX which includes vendor cost, data centre cost etc.

73. We observe that under OPEX, the Petitioner has projected Rs 400 lakh for Disaster Recovery Centre and Rs. 2400 lakh for NOAR in 2019-24 period. The activities proposed by the Petitioner such as NOAR and related services/ IT centres are new system for which the Commission has also directed the Petitioner to take steps. Accordingly, the projected expenditure is allowed subject to submission of documentary proof of expenditure at the time of true-up along with report(s) submitted by the consultants, if any.

Human Resource Expenses (HR Expenses)

74. Regulation 24 of the 2019 RLDC Fees Regulations is as follows:

“24. Human Resource Expenses

(75) Human resource expenses shall be derived on the basis of actual human resource expenses for the years 2017-18 to 2018-19 based on the audited balance sheets. The human resource expenses shall be normalized by excluding abnormal Human resource expenses ex-gratia, VRS expenses, PRP/incentive, prior-period adjustments, claims and advances written-off, provisions, etc., if any, after prudence check by the Commission:

(2) The expenses towards payment of Certificate Retainer-ship amount would be a part of the Human Resource Expenses.

(3) Performance related pay computed in accordance with DPE /other applicable guidelines shall be met from the incentive allowed in accordance with Regulation 32 of these Regulations.

Provided that in case of any surplus in the incentive collected as per provisions of Regulation 32 after payment of performance related pay in accordance with DPE

guidelines, such surplus amount shall be maintained separately to be used in subsequent years in case of shortfall of funds for payment of performance related pay as per DPE guidelines.

Provided further that in case shortfall in the funds as per Regulation 32 for distribution of performance related pay in accordance with DPE guidelines still persists, the shortfall shall be met from the LDC development Fund

(4) The normalized human resource expenses, after prudence check, for the year 2017-18 to 2018-19, shall be escalated at the rate of 4.77% to arrive at the normalized human resource expenses at the 2018-19 price level respectively and then averaged to arrive at normalized average human resource expenses for the 2017-18 to 2018-19 at 2018-19 price level.

(5) The manpower approved during the year 2018-19 shall be the basis for computation of the HR expenses for 2019-20. Thereafter, for the subsequent years, the HR expenses shall be escalated at the annual escalation rate.

(6) The average normalized human resource expenses of 2018-19 price level shall be escalated at the escalation rate as worked out in accordance with clause (8) of this Regulation to arrive the HR expenses for the year 2019-20.

(7) The human resource expenses for the year 2019-20 shall be escalated further at the annual escalation rate as worked out in accordance with clause (8) this Regulation to arrive at permissible human resource expenses for the subsequent years of the control period:

(8) The escalation rate shall be worked out by considering the compound annual growth rate, inflation rate, rationalization of human resource and other factors, if any.

(9) The cost of anticipated increase in the manpower of each year of the control period shall also be considered after prudence check. The strength of manpower required for effective functioning of LDC will be as approved by the Commission while specifying the fees and charges.

(10) Human Resource Development (HRD) expenses, incurred by the NLDC or RLDCS shall be a part of HR Expenses from FY 2019-20 onwards. In addition to the capacity building of the employees of NLDC or RLDCs, capacity building workshops and training programs organized for other stakeholders will also form part of the HRD expenses. Projected annual HRD expenses will be at least 5% of the HR expenses arrived based on the methodology defined above. However, if the actual utilization towards HRD expenditure exceeds the 5% of HR expenses of any year, it shall be allowed at the time of truing up by the Commission after prudence check. In case of less than 5% utilization, it shall be refunded at the time of annual truing up. All efforts shall be made to ensure that minimum seven days training per employee per annum is imparted as per the National Training Policy.”

75. The Summary of HR expenses claimed by the Petitioner for period 2019-24 is as follows:

(In Rs. Lakh)

Financial Year	2019-20	2020-21	2021-22	2022-23	2023-24	Total
HR Cost	2836.45	3176.05	3641.11	4184.38	4921.78	18759.78

HRD Cost	141.82	158.80	182.06	209.22	246.09	937.99
Total HR Cost	2978.27	3334.85	3823.17	4393.60	5167.87	19697.77

76. The Petitioner has submitted that costs under provisions for Certificate Linked Incentive (CLI) expenses have already been excluded from the HR expenses of the 2014-19 period before using them for projecting HR cost for the 2019-24 period. Petitioner has further requested that the impact of IND AS adjustments, under “Staff Welfare” head, inadvertently excluded in the 2014-19 period, may be considered for arriving at the expenses of 2019-24 period.

77. The Petitioner has submitted that as per the 2019 RLDC Fees Regulations, normalized HR expenses of 2017-18 have been escalated at the rate of 4.77% to arrive at 2018-19 price level and then averaged with 2018-19 HR expenses to arrive at the normalized average HR expenses at 2018-19 level. This has been escalated at 4.77% each year to arrive at HR expenses for the year 2019-20 and further for each year of the 2020-2024 period.

78. The Petitioner has submitted that Human Resource Development (HRD) expenses have been considered as 5% of HR expenses in line with the Regulation 24(10) of the 2019 RLDC Fees Regulations.

79. UPPCL has submitted that Human Resource Expenses have increased by 98% for the control period 2019-24 in comparison to the control period 2014-19.

80. In response, the Petitioner has submitted that HR expenses have been worked out considering normalized expenses for year 2017-18 and 2018-19 and escalating them at 4.77%. Further, the projected HR expenses also include impact of the increase in manpower and HRD cost (5% of HR expenses).

81. The broad reasons submitted by the Petitioner for increase in the projected manpower are as under:

(a) POSOCO is a knowledge-based organization and human resources are the main asset of the Company.

(b) There is a regular increase in number of participating entities, energy volumes, transactions etc. in the electricity market which will require adequate additional manpower. Also, increasing thrust on renewables and their integration to the grid will require additional manpower.

(c) Additional Manpower is required for additional works/ responsibilities including establishing Renewable Energy Management Centres, which are scheduled to come up in Northern Regional Load Despatch Centre, Western Regional Load Despatch Centre, Southern Regional Load Despatch centre and the National Load Despatch Centre.

(d) Electricity markets are getting more and more complex. Use and application of big data and automation are envisaged to bring pivotal change in processes and create forward and backward linkages that will improve security, reliability and economy in the grid. Also, proportionate increase in manpower in management functions will also be required.

(e) As per POSOCO's manpower policy, recruitment is generally carried out at trainee level and vacancies at higher levels are largely envisaged to be filled through internal career progression.

82. We observe that in response to UPPCL's argument regarding increase in HR Expenses for the 2019-24 period, the Petitioner has stated that increase is due to projected increase in manpower and additional 5% HRD expenses. We also observe that HR Expenses for 2014-15, 2015-16 and 2016-17 are Rs. 1488 lakh, Rs. 1502 lakh and Rs. 1640 lakh respectively, while HR Expenses for 2017-18 and 2018-19 are Rs. 2209 lakh and Rs. 3088 lakh respectively. This significant increase in HR expenses in 2017-18 to 2018-19 is primarily due to pay revision of POSOCO's employees. As per the Regulation 24(4) of the 2019 RLDC Fees Regulations, HR expenses for 2017-18 and 2018-19 are to be normalised to arrive at HR Expenses for

the 2019-24 period. Therefore, there would be significant increase in HR Expenses compared to the HR Expenses of previous control period.

83. The Petitioner has submitted that the actual manpower of NLDC and POSOCO corporate centre as on 31.03.2019 is 162 and projected manpower as on 31.03.2024 is 244. Projected manpower for NLDC and POSOCO corporate centre are as follows:

NLDC & CC	As on 31.3.2019	2019-20	2020-21	2021-22	2022-23	2023-24
Executive	146	140	152	168	186	211
Non-Executive	16	31	33	33	33	33
TOTAL	162	171	185	201	219	244

84. The Petitioner has submitted reasons for increase in manpower for the 2019-24 period. However, the commission is of the view that proposed increase in manpower vis-à-vis current manpower for POSOCO as a whole is required to be looked into in detail and needs more deliberations. The Petitioner is required to do functional mapping of all posts and justify increase in posts particularly at higher levels. Therefore, the Petitioner is directed to file a consolidated petition projecting manpower for POSOCO as a whole for the Control Period 2019-24 along with detailed justifications and grade wise functional mapping. At present, HR Expenses for the control period 2019-24 have been worked out as per Regulation 24 of the 2019 RLDC Regulations without considering any increase in manpower.

85. The normalized HR expenses of FY 2017-18 and FY 2018-19 have been worked out by excluding disallowed expenses of Certificate Licked Incentive (CLI) as in order dated 25.02.2021 in Petition No. 430/MP/2019. However, liberty is granted to the Petitioner to claim expenses towards actual payment of Certificate Retainer-ship amount as part of HR Expenses at the time of true up.

86. The HR Expenses have been segregated in two categories - Executive and Non-Executive. The audited HR Expenses against each category for the FY 2017-18

and FY 2018-19 have been considered for calculating HR expenses for the period 2019-24. After normalization, HR Expenses per employee in each category have been derived by dividing HR Expenses by actual manpower in each category for the corresponding year.

87. As per Regulation 24(4) of the 2019 RLDC Regulations, the escalation rate of 4.77% has been considered to arrive at normalized category wise HR Expenses per employee of 2017-18 at price level of 2018-19. The HR expenses per employee in each category thus arrived for 2017-18 and 2018-19 are averaged to arrive at average normalised HR Expenses per employee at 2018-19 price level.

88. Regulations 24(6), (7) and (8) of the 2019 RLDC Fees Regulations provide that the escalation rate for arriving at expenses of 2019-20 and further in the control period 2019-24 shall be worked out after considering the compounded annual growth rate, inflation rate, rationalization of human resources and other factors, if any. We observe that the Petitioner has considered escalation rate as 4.77% for arriving at HR Expenses for FY 2019-20 and for further years of the period 2020-24. As additional manpower of RLDCs and NLDC is not being approved in the instant order, HR expenses shall be allowed on provisional basis based on actual manpower of 2018-19 as submitted by the Petitioner and with an escalation rate of 4.77%, to arrive at HR Expenses for each of the year of the control period of 2019-24.

89. Any impact on HR Expenses due to additional recruitment of manpower as approved later by the Commission, shall be considered on filing separate petition by the Petitioner along with associated increase in O&M or HR expenses.

90. As per Regulation 24(10) of the 2019 RLDC Regulations, Human Resource Development (HRD) expenses are being considered @5% of HR expenses subject to true up.

91. As per the above discussion, the HR Expenses being allowed for the control period 2019-24 are as follows:

(Rs. in Lakh)

HR Expenses allowed provisionally for 2019-24					
	2019-20	2020-21	2021-22	2022-23	2023-24
HR Expenses Allowed with 4.77% escalation rate	3622.36	3795.15	3976.17	4165.84	4364.55
HRD Expenses Allowable @ 5% of Total HR Cost	181.10	189.80	198.80	208.30	218.20
Total HR Expenses allowed	3803.48	3984.90	4174.98	4374.13	4582.77

92. We observe from the Petitioner's submissions that the Petitioner has considered simple average of the HR expenses of the FY 2017-18 and FY 2018-19 instead of weighted average to work out the average employee cost at 2018-19 base level which is not correct considering increased manpower in the year 2018-19. Therefore, the allowed HR expenses for the control period 2019-24 are higher than the claim of the Petitioner. We direct the Petitioner to give detailed cost break-up under different heads of HR expenses at the time of true-up.

Annual Charges

93. The details of the annual charges allowed for NLDC as per the 2019 RLDC Regulations for the control period 2019-24 period is summarized as follows:

(Rs. in lakh)

Annual Charges	2019-20	2020-21	2021-22	2022-23	2023-24
Depreciation	213.75	603.02	884.96	950.05	586.67
Return on Equity	173.19	297.76	427.46	454.55	466.27
O & M Expenses (Excluding Human Resource Expenses)	2091.59	2093.6	2107.59	2219.55	2337.58
Human Resource Expenses	3803.48	3984.90	4174.98	4374.13	4582.77
OPEX	-	100.00	900.00	900.00	900.00
Total	6282.01	7079.28	8494.99	8898.29	8873.29

Billing and Payment of Charges

94. UPPCL has submitted that the Petitioner has filed the instant Petition under Section 28(4) of Electricity Act, 2003 read with Regulation 10 of the 2019 RLDC Regulations for determining NLDC fees and charges for the control period from 01.04.2019 to 31.03.2024.

95. Further, UPPCL submitted that Section 28 of Electricity Act, 2003 deals with the functions of Regional Load Despatch Centre (RLDC) and its Sub-section (4) states that RLDC may levy and collect such fees and charges from the generating companies or licenses engaged in inter-State transmission of electricity as may be specified by the Commission. In light of the above provisions, there is no enabling provision in the Act for NLDC to levy and collect fees and charges from the generating companies or licenses engaged in inter-State transmission of electricity.

96. The Petitioner NLDC has submitted that in accordance with the National Load Despatch Centre Rules, 2004 notified on 2.3.2005, NLDC has been allowed to levy and collect such fee and charges as may be specified by the Commission.

97. National Load Despatch Centre Rules, 2004 notified by MOP on 2.3.2005 provides as under:

“4. Functions of National Load Despatch Centre.-

The National Load Despatch Centre shall be the apex body to ensure integrated operation of the national power system and shall discharge the following functions, namely:-

- (a) supervision over the Regional Load Despatch Centres;*
- (b) scheduling and despatch of electricity over inter-regional links in accordance with grid standards specified by the Authority and grid code specified by Central Commission in coordination with Regional Load Despatch Centres;*
- (c) coordination with Regional Load Despatch Centres for achieving maximum economy and efficiency in the operation of National Grid;*
- (d) monitoring of operations and grid security of the National Grid;*
- (e) supervision and control over the inter-regional links as may be required for ensuring stability of the power system under its control;*
- (f) coordination with Regional Power Committees for regional outage schedule in the national perspective to ensure optimal utilization of power resources;*
- (g) coordination with Regional Load Despatch Centres for the energy accounting of inter-regional exchange of power;*

- (h) coordination for restoration of synchronous operation of national grid with Regional Load Despatch Centres;*
- (i) coordination for trans-national exchange of power;*
- (j) providing operational feed back for national grid planning to the Authority and the Central Transmission Utility;*
- (k) levy and collection of such fee and charges from the generating companies or licensees involved in the power system, as may be specified by the Central Commission.*
- (l) dissemination of information relating to operations of transmission system in accordance with directions or regulations issued by Central Electricity Regulatory Commission and the Central Government from time to time.”*

The above provides for levy and collection of fees and charges as specified by the Commission for NLDC.

98. Regulations 10 and 11 of the 2019 RLDC Regulations provide as under:

“10. Application for determination of fees and charges

(1) The RLDCs and NLDC shall make application in the formats annexed as Appendix-I to these Regulations within 180 days from the date of notification of these Regulations, for determination of fees and charges for the control period, based on the capital expenditure incurred and duly certified by the auditor as on 1.4.2019 and projected to be incurred during the control period based on CAPEX, OPEX, REPEX and other expenditures viz. Human Resource expense, Operation & Maintenance, Interest on working capital etc.

(2) The application shall contain particulars such as source of funds, equipment proposed to be replaced, details of assets written off, and details of assets to be capitalized etc.

(3) Before making the application, the concerned RLDC or NLDC, as the case may be, shall serve a copy of the application on the users and submit proof of service along with the application. The concerned RLDC or NLDC shall also keep the complete application posted on its website till the disposal of its petition.

(4) The concerned RLDC or NLDC, as the case may be, shall within 7 days after making the application, publish a notice of the application in at least two daily newspapers, one in English language and one in another Indian language, having circulation in each of the States or Union Territories where the users are situated, in the same language as of the daily newspaper in which the notice of the application is published, in the formats given in Appendix-II to these regulations. The RLDC or NLDC as the case may be will recover such expenditure on publication of notice of the application from the Users, as one-time expenditure.

(5) The concerned RLDC or NLDC, as the case may be, shall be allowed the fees and charges by the Commission based on the audited capital expenditure incurred as on 1.4.2019 and projected to be incurred during control period as per Management Certificate for CAPEX and REPEX.:

Provided that the application shall contain details of underlying assumptions and justification for the capital expenditure incurred and the expenditure proposed to be incurred in accordance with the CAPEX and REPEX.

11. Determination of Fees and Charges

The Fees and Charges shall be determined separately for each of the Regional Load Despatch Centers and National Load Despatch Centre;



Provided that the annual charges of NLDC including corporate office expenses for the control period shall be apportioned among Regional Load Despatch Centers on the basis of the peak met (in MW) in the respective region as indicated on CEA's website for the preceding year."

99. It is evident from Regulation 10(5) and 11 of the 2019 RLDC Regulations that annual charges towards NLDC and corporate expenses shall be apportioned among RLDCs who shall levy and collect fees and charges from its Users.

NLDC Charges & its Apportionment

100. Regulation 11 of the 2019 RLDC Regulations provides as under:

"11. Determination of Fees and Charges

The Fees and Charges shall be determined separately for each of the Regional Load Despatch Centres and National Load Despatch Centre;

Provided that the annual charges of NLDC including corporate office expenses for the control period shall be apportioned among Regional Load Despatch Centres on the basis of the peak met (in MW) in the respective region as indicated on CEA's website for the preceding year."

102. The Petitioner has submitted that NLDC and POSOCO corporate office charges for control period have been apportioned amongst the RLDCs on the basis of peak demand served in the respective region in the year 2018-19 indicated in the CEA's website as below:

As per CEA Report PEAK DEMAND MET April 2018 to March 2019					
Region	Northern Region	Western Region	Eastern Region	Southern Region	North Eastern Region
Demand Met (MW)	61726	55821	22733	49534	2850
% Demand met	32.04%	28.97%	11.80%	25.71%	1.48%

103. Accordingly, the allowed annual charges of NLDC and corporate office have been apportioned amongst the RLDCs as follows:

(in Rs. Lakh)

	Peak demand met (%)	2019-20	2020-21	2021-22	2022-23	2023-24
Total NLDC charges		6282.01	7079.28	8494.99	8898.29	8873.29
NRLDC	32.04%	2012.76	2268.20	2721.79	2851.01	2843.00
WRLDC	28.97%	1819.90	2050.87	2461.00	2577.83	2570.59
ERLDC	11.80%	741.28	835.35	1002.41	1050.00	1047.05
SRLDC	25.71%	1615.10	1820.08	2184.06	2287.75	2281.32
NERLDC	1.48%	92.97	104.77	125.73	131.69	131.32

104. This order disposes of Petition No. 375/MP/2019.

Sd/
(Arun Goyal)
Member

Sd/
(I. S. Jha)
Member

Sd/
(P. K. Pujari)
Chairperson



ANNEXURE-1**DETAILS OF WEIGHTED AVERAGE RATE OF DEPRECIATION (WAROD)
FOR THE 2019-24 TARIFF PERIOD****NLDC**

NLDC (2019-24)	Admitted Capital Cost as on 1.4.2019 (Approved by the Commission vide order dated 25.02.2021 in petition no.430/MP/2019)	Net Additional capitalisation	Projected Capital Cost as on 31.3.2024	Rate of Depreciation as per Regulation	Annual Depreciation as per Regulation				
					2019-20	2020-21	2021-22	2022-23	2023-24
Capital Expenditures as on 1.04.2019									
Freehold Land	0.00	0.00	0.00	0.00%	0.00	0.00	0.00	0.00	0.00
Leasehold Land	0.00	0.00	0.00	3.34%	0.00	0.00	0.00	0.00	0.00
Building & Other Civil Works	698.38	510.00	1208.38	3.34%	23.49	32.01	40.36	40.36	40.36
Auxilliary Power System and Power supply	20.62	0.00	20.62	5.28%	1.09	1.09	1.09	1.09	1.09
Air conditioning system (Static)	0.00	0.00	0.00	5.28%	0.00	0.00	0.00	0.00	0.00
Air conditioning system (Portable)	0.00	21.00	21.00	9.50%	0.71	1.71	2.00	2.00	2.00
Office Furniture and other infrastructure equipment (including Communication Equipment)	-21.13	55.00	33.87	6.33%	-1.31	-0.13	1.19	1.42	1.80
Any other assets not categorised	12.00	0.00	12.00	5.28%	0.63	0.63	0.63	0.63	0.63
SCADA and IT Hardware	678.19	1959.93	2638.12	15.00%	111.48	223.68	344.88	375.92	391.97
SCADA and IT Software	1178.37	2446.41	3624.78	15.00%	198.13	344.03	494.81	528.64	539.97
Total	2566.43	4992.34	7558.77		334.23	603.02	884.96	950.05	977.81
Weighted Average Rate of Depreciation					11.99%	12.58%	12.87%	12.99%	13.03%